

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No.434/2022

IN THE MATTER OF :

Gurudwara Manak Tabra Prabandhan Committee

....Applicant

Versus

State of Haryana & Ors

....Respondent

Joint Report of the Committee comprising Deputy Commissioner,  
Panchkula and Haryana State Pollution Control Board Panchkula in  
compliance of Orders dated 04.07.2022

**MOST RESPECTFULLY SHOWETH**

1. The Hon'ble NGT vide orders dated 04.07.2022(Annexure-R1) passed the following directions:-

*" We consider it appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of State PCB and Deputy Commissioner, Panchkula. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant, verify all relevant facts and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF ."*

That the grievance of the complainant/applicant is regarding violation of notification issued by State of Haryana dated 10.03.2016 and illegally operation without obtaining any valid CTE/CTO from the Board by Respondent No. 05 to 07 - M/s Shree Ram Screening Plant, Manak Tabra, Panchkula, M/s Diwan Screening Plant, Manak Tabra, Panchkula and M/s Mahadev Screening Plant, Manak Tabra, at Panchkula, Haryana. The grievances of the complainant's/applicant's are regarding the siting criteria prescribed for screening plant the minimum distance required for the same from the tourist complex is a 1km but the respondent no. 5 to 7 are being run closed proximity to the Gurudwara in violation of Environment norms, rules, regulations and notifications.

2. That the status of above referred 03 nos. of screening plants as per record of HSPCB is submitted as under:-

Sr. No	Name of Screening Plant	CTE	CTO	Status
1	M/s Shree Ram Screening Plant, Manak Tabra, Panchkula	Obtained	Obtained upto 31.03.2023	Closed by Board on 29.08.2022.
2	M/s Diwan Screening Plant, Manak Tabra, Panchkula	Obtained	Obtained upto 31.03.2024	Operational
3	M/s Mahadev Screening Plant, Manak Tabra, at Panchkula	Obtained	Obtained upto 31.03.2022	Closed by Board on 07.04.2022.

3. That a inspection of the above screening plants were carried out on dated 16.07.2022 by the members of Joint Committee:-

- I. Deputy Commissioner, Panchkula.



II. Virender Singh Punia, Regional Officer, HSPCB, Panchkula.

At the time of inspection it was found that 01 no. screening plant (Mahadev Screening Plant) was already closed by Board vide closure order no. I/105336/2022 on 07.04.2022 due to following non compliances given as under:-

1. Unit was not maintained 03 nos recirculation tanks and found discharging waste water into nearby river Tangri through river/drain behind the plant.
2. Logbook not maintained and metalled road provided but damaged.
3. Plantation not adequate as prescribed in the notification dated 10.03.2016.
4. Flow meter not provided and energy meter not working.

The joint committee observed that the 02 nos screening plants (M/s Diwan Screening Plant and Shri Ram Screening Plant) were operational at the time of inspection. Further, the members of the joint committee decided to take the factual report from the Haryana Tourism Corporation Ltd, Chandigarh regarding applicants made averments in his petition that the Gurudwara Manak Tabra is a tourist complex. As per the report of Haryana Tourism Corporation Ltd, Chandigarh dated 31.08.2022, it is clarified that as per the record of Tourism Department, Haryana Gurudwara Manak Tabra is not a tourist complex declared by Tourism Department, Haryana (**Annexure**

R-2). The photographs taken during the inspection are attached as (Annexure-R-3)

**Observations of the Committee at site:-**

**a. M/s Shri Ram Screening Plant, Village Manak Tabra**

i. Statutory status

Category	Orange
Distance of the screening plant from various siting parameters	As per DFO, Pinjore report dated 08.02.2017 the above said screening plant is within siting criteria as per notification dated 10.03.2016 and as per the report of Naib Tehsildar, Raipur Rani at Sr.No 7, the above said Screening Plant distance from nearest tourist complex is 25 kilometers <b>(Annexure-R-4)</b> .
CTE	The unit was established before the issuance of the Environment Department notification dated 04.10.2007 and after the issuance of the notification dated 04.10.2007, the unit applied for grant of Consent for the year of 2008-2009.
CTO	Obtained upto 31.03.2023 <b>(Annexure-R-5)</b> .
Present Status	Closed by Board on 29.08.2022 in compliance of closure order dated 22.08.2022 <b>(Annexure-R-6)</b> .

**b. M/s Mahadev Screening Plant, Village-Manak Tabra**

c. Statutory status

Category	Orange
Distance of the screening plant from various siting parameters	As per DFO, Morni report dated 30.08.2018 the above said screening plant, actual distance from any land recorded as forest in Govt. record is 12 kilometers <b>(Annexure-R-7)</b> .
Distance of the screening plant as per the Tehsildar report	As per the Tehsildar report at Sr. No. 7 the distance of the above said screening plant from nearest tourist complex is 10

*Handwritten signature*

	km and the screening plant siting parameters are within the parameters mentioned in the notification dated 10.03.2016 <b>(Annexure-R-8)</b> .
Distance of the screening plant as per the Wildlife Department	The report of the Wildlife department dated 19.09.2018 is attached as <b>(Annexure-R-9)</b> .
No Objection Certificate for setting up of screening plant in the revenue state of village Manak Tabra, Tehsil-Raipur Rani, Panchkula.	The Sr. Town Planner, Panchkula vide letter dated 20.07.2018 issued the No objection certificate above said screening plant <b>(Annexure-R-10)</b> .
CTE	The unit obtained the consent to establish for the period from 28.10.2018 to 27.10.2023 <b>(Annexure-R-11)</b> .
CTO	The unit obtained consent to operate for the period 29.01.2019 to 31.03.2022 on 07.02.2019 and the unit application no. 7704755 dated 25.04.2022 for grant of consent to operate was refused vide letter dated 23.05.2022 <b>(Annexure-R-12 &amp; 13)</b> .
Present Status	Closed by Board in compliance of closure order dated 04.04.2022 <b>(Annexure-R-14)</b> .

### C. M/s Diwan Screening Plant, Village-Manak Tabra

#### a. Statutory status

Category	Orange
Distance of the screening plant from various siting parameters	As per DFO, Morni report dated 06.12.2016 the above said screening plant, actual distance from any land recorded as forest in Govt. record is 06 kilometers <b>(Annexure-R-15)</b> .
Distance of the screening plant as per the Tehsildar report	As per the Tehsildar report at Sr. No. 7 the distance of the above said screening plant from nearest tourist complex is 17 km and the screening plant

*Dr*

	siting parameters are within the parameters mentioned in the notification dated 10.03.2016 <b>(Annexure-R-16)</b> .
CTE	The unit was established before the issuance of the Environment Department notification dated 04.10.2007 and after the issuance of the notification dated 04.10.2007, the unit applied for grant of Consent for the year of 2008-2009.
CTO	Obtained up to 31.03.2024 <b>(Annexure-R-17)</b>
Present Status	The unit complying with the notification dated 10.03.2016.

#### Detailed Status of Screening Plants in question:

1. The Shri Ram Screening Plant established in Manak Tabra, Raipur Rani, Panchkula applied for grant of Consent to Operate for the period of 01.04.2008 to 31.03.2009 and the same was granted to the unit **(Annexure-R-18)**. Further, on expiry of the consent to operate, the unit applied for the renewal of the consent for the period 01.04.2009 to 31.03.2010. The consent for the above said period was granted to the unit **(Annexure-R-19)**. The unit was closed on 05.08.2010 in compliance of closure order dated 02.08.2010 issued on the recommendation of Regional Officer, Panchkula Region that the above said screening plant is not meeting the prescribed siting norms as per the govt. notification **(Annexure-R -20 & 21)**.

The unit vide its letter dated 14/03/2017 requested for de-sealing the screening plant and closure order was suspended vide order dated 05.12.2017. Thereafter the unit applied for the



consent to operate for the period 16.12.2017 to 31.03.2022 and the same was granted to the unit on 16.01.2018(**Annexure-R -22 & 23**). That on expiry of the consent to operate, the unit applied for grant of consent to operate for the period 01.04.2022 to 31.03.2023 and the same was granted to the unit on 24.01.2022 (**Annexure-R -24**).

**Present Status:-**

That a complaint received against the above said screening plants through District Grievance Committee Panchkula regarding discharging of muddy water in river Tangri through nearby drain/river.

The members of District Grievance Committee inspected the screening plants on 08.07.2022 (**Annexure-R-25**) and it was observed that above said screening plant was provided 03 nos recirculation water tanks but partially maintaining the recirculation tanks and found discharging muddy water outside the premises of the unit into river Tangri by temporary arrangements.

Therefore, violation observed during the inspection dated 08.07.2022, the Regional Officer, Panchkula recommended the competent authority of the Board to issue closure order and in compliance of the closure order, the unit was closed on 29.08.2022 (**Annexure-R-26**).

2. The Mahadev Screening Plant established in Manak Tabra, Raipur Rani, Panchkula was obtained CTO upto 31.03.2022 from the Board and the said screening plant application no. 7704755 dated

25.04.2022 for grant of Consent to Operate was refused on 23.05.2022 (**Annexure-R-27**).

Further, the screening plant was closed on 07.04.2022 for not maintaining 03 nos recirculation water tanks and discharging the waste water into nearby river Tangri through seasonal river/drain.

**Present Status:-**

The unit was inspected on 11.02.2022 and it was observed that above said screening plant was not maintained 03 nos recirculation water tanks and discharging the waste water into nearby river Tangri through seasonal river/drain (**Annexure-R-28**).

Therefore violation committed by the unit, Regional Office, Panchkula recommended to the competent authority of the Board to issue the closure order and in compliance of the closure order dated 04.04.2022, the unit was closed on 07.04.2022 (**Annexure-R-29**).

3. The Diwan Screening plant established in Manak Tabra, Raipur Rani, Panchkula applied for grant of Consent to Operate for the period of 01.04.2008 to 31.03.2009 and the same was granted to the unit (**Annexure-R -30**). Further, on expiry of the consent to operate, the unit applied for the renewal of the consent for the period 01.04.2009 to 31.03.2010. The consent for the above said period was granted to the unit (**Annexure-R -31**).

The above said unit was closed on 05.08.2010 in compliance of closure order dated 02.08.2010 issued on the recommendation of



Regional Officer, Panchkula Region that the above said screening plant is not meeting the prescribed siting norms as per the govt. notification (**Annexure-R -32**).

The above said unit vide its letter dated 03.11.2016 requested to open the screening plant and closure order was suspended vide order dated 02.02.2017(**Annexure-R-33**). Thereafter the unit applied for the consent to operate for the period 02.02.2017 to 31.03.2018 and the same was granted to the unit on 08.02.2017 (**Annexure-R-34**). That on expiry of the consent to operate, the unit applied for grant of consent to operate for the period 01.04.2018 to 31.03.2024 and after the Examination of the application the same was granted to the unit on 06.01.2018 (**Annexure-R -35**).

**Present Status:-**

The above said unit is operational and complying with the notification dated 10.03.2016.

The report is submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.

**Conclusions:-**

The joint committee is on this conclusion that the applicant averments in the present petition before this Hon'ble NGT regarding the Gurudwara Manak Tabra is covered under the category of a tourist complex and the screening plants are running in violation of siting criteria as per notification dated 10.03.2016 are incorrect & and as per the Haryana Tourism Corporation Ltd



report dated 31.08.2022 (Annexed already as R-2) the Gurudwara Manak Tabra is not a tourist complex declared by Tourism Department, Haryana. Further, the above said screening plants are not violating the siting criteria as alleged by the applicant in his petition.



Regional Officer,  
Regional Office, HSPCB, Panchkula



Deputy Commissioner,  
Panchkula

Dated: 25.11.2022

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**Original Application No.434/2022  
(I.A. No. 146/2022 & I.A. No. 147/2022)

(By Video Conferencing)

Gurudwara Manak Tabra Prabandhan  
Committee

Applicant

Versus

State of Haryana &amp; Ors

Respondents

Date of hearing: 04.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None has appeared for the applicant.

**ORDER**

1. The applicant-Gurudwara Mank Tabra Prabandhan Committee, an association managing the affairs of Gurudwara Mank Tabra, has filed present application seeking issuance of directions to respondents no. 1 to 4 to stop the operation of screening plants owned/managed by respondents no. 5 to 7 in the vicinity of the above said Gurudwara and cancellation of Consent to Establish and Consent to Operate, if any granted to the above said screening plants.
2. The applicant has averred that the above said Gurudwara has been built and has been in existence since last more than 100 years at the

place where the 10<sup>th</sup> Guru of the Sikhs stayed in the 16<sup>th</sup> Century. The above said Gurudwara, being place of historical and religious importance, is visited by devotees and tourists from all over India and abroad and the same is liable to be treated as tourist place. As per the siting criteria prescribed for screening plant the minimum distance required for the same from the Tourist complex is 1 km. The above said screen plants are being run in close proximity to the Gurudwara in violation of environmental norms, rules, regulations and notifications. The applicant made representations to the concerned authorities and also to the Hon'ble Chief Minister and was informed that out of 31 screening plants, 25 screening plant were closed but no action has been taken regarding the screening plants in question.

3. In view of the serious allegations made in the application, we consider it appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of State PCB and Deputy Commissioner, Panchkula. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant, verify all relevant facts and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 15.09.2022.

A copy of this order along with a copy of the application be forwarded to the State PCB and Deputy Commissioner, Panchkula by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 4, 2022  
O.A. No. 434/2022  
AG



**Haryana Tourism Corporation Limited**  
(a state government undertaking)  
CIN : 45202CH19748GC003437  
Regd. Office : S.C.O. 17-18-19, Sector 17-B, Chandigarh-160017



179 Annexure-12-2

email

To

The Regional Officer,  
Haryana State Pollution Control Board,  
Regional Office, Panchkula  
(email ID: [hspcbropkl@gmail.com](mailto:hspcbropkl@gmail.com))

No.: HTC-22/EE/ 2179 ~~800~~

Dated: 31/8/22

**SUBJECT: SILTING PARAMETERS OF THE SCREENING PLANTS ESTABLISHED IN MANAK TABRA, RAIPUR RANI, PANCHKULA.**

Reference: Your mail letter File no.HSPCB-150004/13/2021-Region Panchkula-HSPCB, dated 26.07.2022 (received on 30.08.22), on the subject.

\*\*\*

As requested by you vide your mail letter under reference, it is intimated that there are following 4 Tourist Resorts in Distt. Panchkula:

1. Red Bishop Tourist Complex, Panchkula.
2. Yadvindras Garden Tourist Complex, Pinjore (Panchkula).
3. Tourist Complex at Morni (Panchkula).
4. Tourist Complex at Tikkartaal (Panchkula).

It is further clarified that as per record of Tourism Deptt., Haryana, Guru Dwara Manak Tabra, Raipur Rani is not a Tourist Complex declared by Tourism Department, Haryana.

This is for your kind information, please.

Pankaj  
Executive Engineer,  
HTC, Chandigarh.

Dated: 31/8/22

Endstt. No. HTC-22/EE/ 2179-80

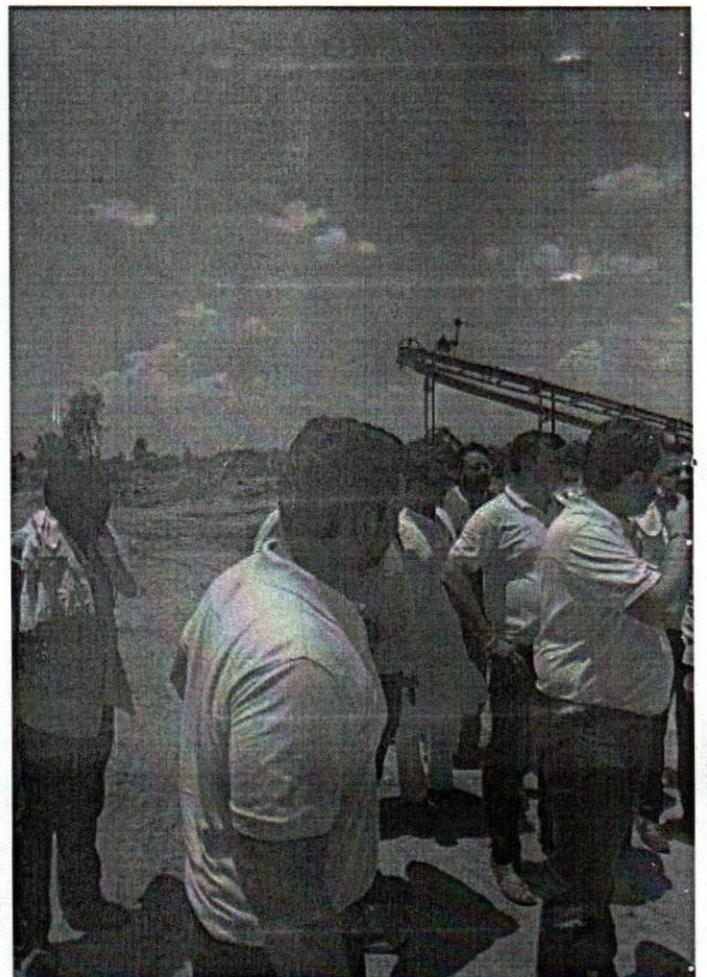
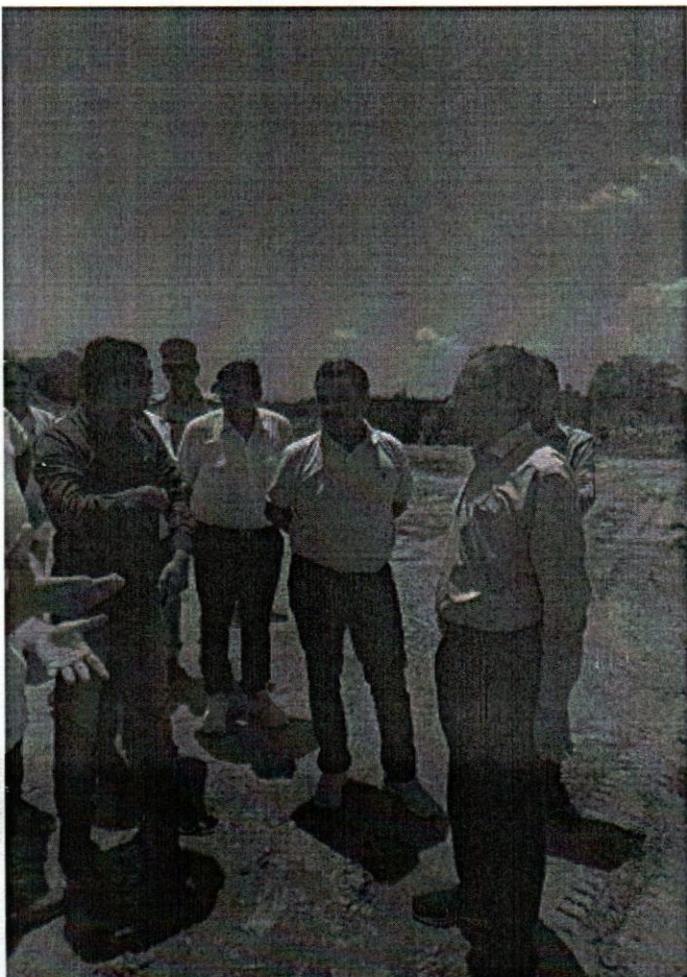
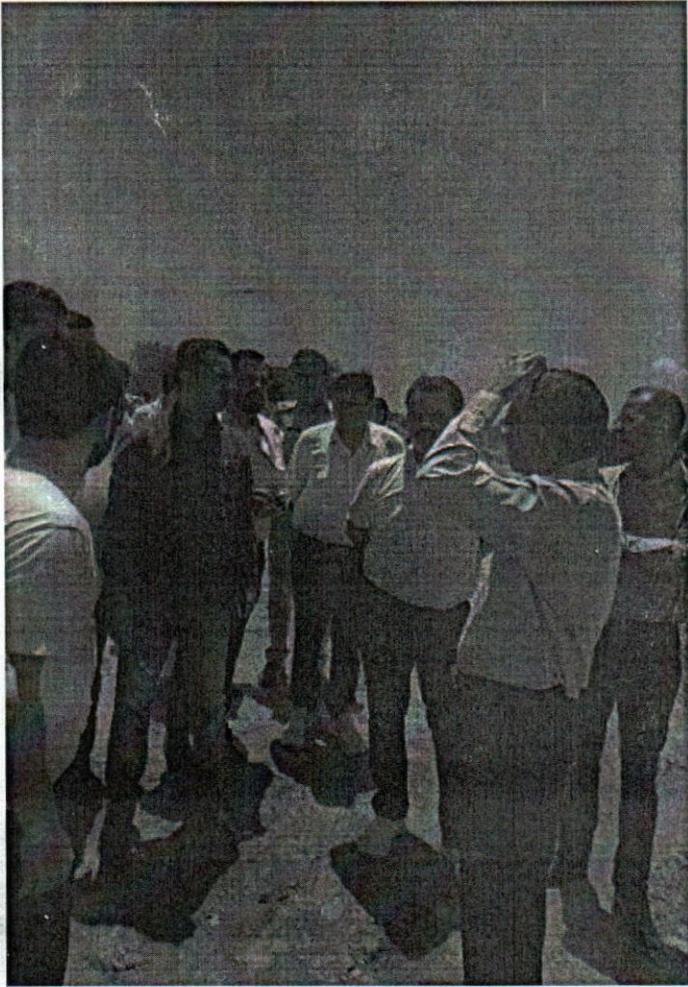
A copy is above is forwarded to the following for information, please:

1. Managing Director, HTC, Chandigarh w.r.t. the Regional Officer, Haryana State Pollution Control Board, Regional Office, Panchkula mail letter under reference.
2. Joint Director, Tourism Haryana, Chandigarh w.r.t. his note dated 31.08.2022.

2. mail

Pankaj  
Executive Engineer,  
HTC, Chandigarh.

Dated: 31/8/22



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## वन विभाग हरियाणा सरकार

कार्यालय:- वन मण्डल अधिकारी, मोरनी पिंजौर वन मण्डल, पिंजौर  
वन परिसर पिंजौर, दूरभाष / फैक्स नं० 01733-230537,  
E-mail: [dfomorni@gmail.com](mailto:dfomorni@gmail.com), [dfo.pjr-hry@nic.in](mailto:dfo.pjr-hry@nic.in)

क्रमांक:-  
सेवा में:-

7211

दिनांक:- 8/2/17

M/s Shri Ram Screening Plant  
Village Trilokpur

विषय:-

Regarding the distance of proposed Screening Plant – Washing Plant as per amended notification dated 10-03-2016

उपरोक्त विषय के सम्बन्ध में आपको वन राजिक रायपुर रानी के पत्र क्रमांक 935 दिनांक 30.11.2016 (पेज 19) तथा अतिरिक्त प्रधान मुख्य वन संरक्षक एच मुख्य चन्थ प्राणी यार्डन, हरियाणा, पंचकूला द्वारा जारी किया गया पत्र क्रमांक: 7261 दिनांक: 27.01.2017 (पेज 25) के अनुसार निम्नप्रकार से है:-

Report of DFO Morni Pinjore regarding the distance of the proposed screening plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing M/s Shri Ram Screening Plant Vill Manak Tabra Khasra NO 52//21/2(6-9), 53//196/1(6-10), 25/2(3-0), 66//5/2 (0-10)67/1, (8-0), 9(3-14), 10/1 (7-6), 10/2(0-14), 11/2/1/(4-16) at Village Manak Tabra Tehsil Panchkula (Haryana) NOC/Consent from HSPCB.

Sr No.	Criteria	Distance in Kilo meters	Actual distance in Kilo Meters
1	Minimum distance required form any land recorded as forest in Government record (revenue of forest department ) except strip forests / plantation along road canals railway lines and bunds.	0.20	5.9 Km
2	Minimum distance required from notified wild life sanctuaries / a national or state wild life parks	0.20	8.50 Km

वन मण्डल अधिकारी,  
मोरनी पिंजौर वन मण्डल  
पिंजौर।

(17)

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Report of Nairo Tehsildar, Raipur Rani regarding the distance of the proposed screening plant from various sitting parameter mentioned below in respect of the nearest boundary of land Khasra No./Kila No 52/1/21/2 (6-9) 52/1/21/2 (8-10), 25/2/3-0, 66/1/5/2 (0-10), 67/1/1 (8-0), 9/3-14, 10/1/1(7-6), 10/2 (0-14), 11/2/1 (4-16) of M/s Shri Ram Screening Plant Regd. No. 1939 Raipur Rani 22/2/2017 Village Manak Tabra, Sub Tehsildar Raipur Rani, Distt Panchkula for NOC/Consent from HSOPCB.

Norms for siting of screening plant as per amended notification dated 10/03/2016

Sl. No.	Criteria	Distance in Kilo Meters	Actual Distance in Kilo meters
1	Minimum distance required from the nearest National Highway	0.25	5 KM.
2	Minimum distance required from the Nearest State Highway	0.10	2 KM.
	Minimum distance required from the Nearest Metropolitan City	5.00	285 KM.
	Minimum distance required from the Municipal limits of any town	0.25	5 KM.
	Minimum distance required from the Nearest Town Abadi	1.50	25 KM.
	Minimum distance required from the Nearest Village Abadi	0.25	2 KM.
	Minimum distance required from the Nearest Industrial Complex	1.00	25 KM.
	Minimum distance required from approved water supply scheme open to sky of 20 KL capacity	0.25	2 KM.
	Minimum distance required from any indoor health treatment catering to 25 or more indoor patients	1.0	2 KM.
	Minimum distance required from the notified bird/wild life sanctuaries/a national or state wild life parks	0.20	20 KM.
	Minimum distance required from the river or water channel, nullah, drain (in case of river, the distance shall be measured from the flood protection embankment on the outer side of the river. Where there is no flood protection embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Land" as per revenue record, recorded as Gair Mumkin Nadi, Choe or similar nomenclature identifying a water body on the outer side of the choe/river).	0.10	120 Mtr
	Minimum distance required from the any other national institution	1.0	2 KM.

रायपुररानी (पंचकुला)  
23/2/2017

Rajendra Kumar  
22/2/17



## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505022PANCTO19474416

Dated:24/01/2022

To.

M/s :Shri Ram Screening Plant  
VPO Manak Tabra Tehsil Raipur Rani District Panchkula

Subject: Grant of consent to operate to M/s Shri Ram Screening Plant .

Please refer to your application no. 19474416 received on dated 2021-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Shri Ram Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2022 - 31/03/2023
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	40.415001
<b>Total Land Area(Sq. meter)</b>	5000.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. GATKA, BAJRI, JEERA	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.001 KL/day
<b>Raw Material Details</b>	
River gravel	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its legal material from the legal mines from Haryana State.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

### CLOSURE ORDER

Whereas, M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula has been found established & involved in the manufacturing of screening plant and covered under Orange category as per categorization list of Haryana State Pollution Control Board;

Whereas, the Regional Officer, Panchkula has submitted that a complaint was received through District Grievance Committee, Panchkula regarding discharge of muddy water into River Tangri by the screening plants established nearby village Manaktabra and Raipur Rani, Distt. Panchkula. Accordingly above mentioned unit was visited on 08.07.2022 by RO Panchkula, Field officer of Panchkula Region, member of District Grievance committee and Complainants. During inspection, it was found that above named unit has provided 03 no's re-circulation tanks but, the unit was partially maintaining the re-circulation tanks and found discharging muddy water (effluent) outside the premises of unit into river Tangri through nearby local drain by temporary arrangements.

Whereas, a Show Cause Notice for closure under section 33-A of the Water Act, 1974 and under section 31-A of the Air Act, 1981 and revocation of Consent to Operate along with imposition of Environment Compensation was issued to unit by Regional Officer, Panchkula vide his letter No. I/123671/2022 dated 11.07.2022.

Unit's reply submitted in Regional Office, Panchkula was verified on 29.07.2022 at site by Field officer of Panchkula Region and member of District Grievance committee. During inspection, it was found that reply submitted by the unit is not correct/satisfactory as unit was still found discharging muddy water (effluent) outside the premises of unit into river Tangri through nearby local drain by temporary arrangements, which is a clear cut violation of section 25 of Water Act, 1974 & Consent to Operate conditions already granted to the unit by the Board.

Whereas, Regional Officer, Panchkula vide his letter No. HSPCB/PKL/2022/688 dated 04.08.2022 has recommended for taking closure action against the unit under section 33-A of Water Act, 1974, which has been examined and it has been found that the unit has violated the provisions of section 25 of Water (Prevention & Control of Pollution) Act, 1974.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water Act, 1974 it is hereby ordered to close down the operation of the above said unit i.e M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula by sealing its plant & machinery, DG sets alongwith disconnection of the electric supply with

72844130262/2022 HWM Br



immediate effect.

In addition to above, it is also intimated that non compliance to direction issued under section 33-A is an offence under the provision of Water Act, 1974.

Further, the CTO granted by the Board vide letter no. HSPCB/Consent/: 318505022PANCTO19474416 dated 24/01/2022 under relevant sections of the Air (Prevention & Control of Pollution) Act, 1981 & the Water (Prevention & Control of Pollution) Act, 1974 is hereby cancelled/withdrawn with immediate effect.

**Dated Panchkula, the**

**Chairman**

**Endst. No. HSPCB/HWM/Dated: 17/08/2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Panchkula.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Panchkula. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is directed to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively.
4. M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.

**Signed by Naveen Gulia**  
**Date: 22-08-2022 13:21:04**  
**Reason: Approved**  
**Sr. Environmental Engineer (HQ)**  
**For Chairm.**

## वन विभाग हरियाणा सरकार

कार्यालय:-वन मण्डल अधिकारी, मोरनी पिंजौर वन मण्डल, पिंजौर  
वन परिसर पिंजौर, दूरभाष/फैक्स नं0 01733-230537  
e-mail- dfomorni@gmail.com

क्रमांक:-  
सेवा में:-

6002

दिनांक:- 30/8/18

M/s Mahadev Screening Plant,  
Village Manak Tabra,  
Distt. Panchkula(Haryana).

विषय:-

Regarding the distance of proposed Washing Plant as per amended notification dated 10-03-2016

संदर्भ:-

आपका प्रार्थना पत्र दिनांक 08.08.2018.

उपरोक्त विषय सम्बन्ध में आपको इस कार्यालय के पृ0 क्रमांक 5029 दिनांक 08.08.2018 के संदर्भ में वन राजिक अधिकारी, रायपुर रानी के पत्र क्रमांक 634 दिनांक 23.08.2018 द्वारा प्राप्त सूचना निम्न प्रकार से है:-

Report of DFO Morni Pinjore regarding the distance of the proposed Screening Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing area 8 Kanal 0 Marla in which 3 Kanal i.e. 60/819 share out of total land 40 Kanal 19 Marla in Khewat No. 48 Khatoni No. 71 of Khasra No. 52//21/2 (6-9), 53//16/1 (6-10), 25/2 (3-0), 66//5/2 (0-10), 67//1 (8-0), 9 (3-14), 10/1 (7-6), 10/2 (0-14), 11/2/1 (4-16) & 5 Kanal in Khewat No. 47 Khatoni No. 69 i.e. 100/996 Share of total land 49 Kanal 16 Marla in Khasra Kite 8 situated at Village Manak Tabra, Hadbast No. 218 Tehsil- Raipur Rani & Distt. Panchkula Plant will be established in Khasra No. 52//21/2, 53//7, 8/2, 14/2, 15, 16/1, 25/2 of M/s Mahadev Screening Plant, Village Manak Tabra, Tehsil- Raipur Rani & Distt.Panchkula, Haryana for NOC/Consent from HSPCB.

Sr No.	Criteria	Distance in Kilometer	Actual distance in Kilo meter
1.	Minimum distance required from any land recorded as forest in govt. record (revenue or forest department) except strip forests/plantation along roads, canals, railway lines and bunds.	0.20 Km	12 Km
2.	Minimum distance required from notified wildlife sanctuaries/a national or state wildlife parks, ( PCCF Wildlife Office)	2.00Km	Report to be obtained from O/o PCCF Wild Life, Haryana

प्रस्तावित भूमि (परिया) पी0एल0पी0ए0, 1900 की धारा 4 में पडता है। यदि प्रार्थी रोड़ के साथ लगती वन भूमि का भविष्य में रास्ते के लिए प्रयोग करेगी तो उसे वन संरक्षक अधिनियम 1980 के तहत पूर्व अनुमति लेनी होगी।

Divisional Forest Officer,  
Morni -Pinjore Forest Division,  
Pinjore

Report of Tehsil-Raipur Rani, Distt. Panchkula regarding the distance of proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing **Total Land 8Kanal-OMarla** (Eight Kanal) in which measuring 3Kanal i.e. 60/819 share out of total land 40K-19M in Khewat No. 48 Khatoni No. 71 of Khasra No. 52//21/2(6-9), 53//16/1(6-10), 25/2(3-0), 66//5/2(0-10), 67//1(8-0), 9(3-14), 10/1(7-6), 10/2(0-14), 11/2/1(4-16), and 5 Kanal in Khewat No. 47 Khatoni Ni. 69 i.e. 100/996 share of total land 49K-16M in khasra Kite 8 situated at Village-Manak Tabra, Hadbast No. 218, Tehsil-Raipur Rani & Distt. Panchkula (Haryana) plant will be established in Khasra No. 52//21/2, 53//7, 8/2, 14/2, 13, 16/1, 25/2 of M/s Mahadev Screening Plant, Village- Manak Tabra, Tehsil-Raipur Rani & Distt. Panchkula (Haryana), for NOC/Consent from HSPCB. 35

Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	8 Km.
2.	Minimum distance required from the Nearest State Highway	0.10	1 Km.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	Above 20 Km.
4.	Minimum distance required from the Municipal limits of any town	0.25	1 Km.
5.	Minimum distance required from the Nearest Town Abadi	1.50	2 Km.
6.	Minimum distance required from the Nearest Village Abadi	0.25	700 m.
7.	Minimum distance required from the Nearest Tourist Complex	1.00	10 Km.
8.	Minimum distance required from approved water supply scheme open to sky of 20KL capacity	0.25	20 Km.
9.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00	2 Km.
10.	Minimum distance required from river or water channel, Nullah, drain (in case of river, the distance shall be measured from the flood protection embankment of the outlet side of the river, Where there is no flood protection embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Lan" as per revenue record recorded as Gair Mumkin Nadi, Choe or Similar nomenclature identifying a water body on the outer side of the choe/river	0.10	10 Km.
12.	Minimum distance required from any educational institution	0.25	10 Km.

श्रीमान् जी सिंह महाराज यमुना नदी परियोजना  
 ग्राम नर आर्य 2012 फाईल नं. 10/1/2012

To

The Tehsil-Raipur Rani,  
Distt. Panchkula.

34

Sub:- Regarding the distance of proposed Washing Plant as per notification dated 10/03/2016

R/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing **Total Land 8Kanal-0Marla** (Eight Kanal) in which measuring 3Kanal i.e. 60/819 share out of total land 40K-19M in Khewat No. 48 Khatoni No. 71 of Khasra No. 52//21/2(6-9), 53//16/1(6-10), 25/2(3-0), 66//5/2(0-10), 67//1(8-0), 9(3-14), 10/1(7-6), 10/2(0-14), 11/2/1(4-16), and 5 Kanal in Khewat No. 47 Khatoni Ni. 69 i.e. 100/996 share of total land 49K-16M in khasra Kite 8 situated at Village-Manak Tabra, Hadbast No. 218, Tehsil-Raipur Rani & Distt. Panchkula (Haryana) **plant will be established in Khasra No. 52//21/2, 53//7, 8/2, 14/2, 15, 16/1, 25/2 of M/s Mahadev Screening Plant, Village- Manak Tabra, Tehsil-Raipur Rani & Distt. Panchkula (Haryana), for NOC/Consent from HSPCB.**

Norms for sitting of Washing Plants as per notification dated 10-03-2016:-  
gravel

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	8 Km.
2.	Minimum distance required from the Nearest State Highway	0.10	1 Km.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	About 20 Km.
4.	Minimum distance required from the Municipal limits of any town	0.25	1 Km.
5.	Minimum distance required from the Nearest Town Abadi	1.50	2 Km.
6.	Minimum distance required from the Nearest Village Abadi	0.25	700 m.
7.	Minimum distance required from the Nearest Tourist Complex	1.00	10 Km.
8.	Minimum distance required from approved water supply scheme open to sky of 20KL capacity	0.25	20 Km.
9.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00	2 Km.
10.	Minimum distance required from river or water channel, Nullah, drain (in case of river, the distance shall be measured from the flood protection embankment of the outlet side of the river, Where there is no flood protection embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Lan" as per revenue record recorded as Gair Mumkin Nadi, Choe or Similar nomenclature identifying a water body on the outer side of the choe/river	0.10	10 Km.
12.	Minimum distance required from any educational institution	0.25	10 Km.

कार्या-मण्डलीय वन्य प्राणी अधिकारी,  
वन्य प्राणी परिरक्षण विभाग, हरियाणा सरकार  
Email- dwlomomi@yahoo.com, फोन नं० 01733-255000

17

क्रमांक 2432

दिनांक 19-9-2018

सेवा में:

M/s Mahadev Screening Plant  
Village Manak Tabra,  
Distt. Panchkula

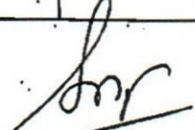
विषय: Regarding the distance of proposed Washing/Screening Plant as per amended notification 10.3.2016.

सन्दर्भ: आपका प्रार्थना पत्र दिनांक शून्य

-0-

उपरोक्त विषय के सम्बन्ध में निम्नलिखित फर्म के Washing/Screening Plant की दूरी वन्य प्राणी विहारों से निम्न प्रकार से है:-

क्र०सं०	फर्म का नाम	खोल हाय रायतन वन्य प्राणी विहार व फर्म के बीच की दूरी	बीड शिकारगाह वन्य प्राणी विहार व फर्म के बीच की दूरी
1	M/s Mahadev Screening Plant Village Manak Tabra, Distt. Panchkula	6.250 कि.मी.	20.250 कि.मी.

  
मण्डलीय वन्य प्राणी अधिकारी,  
पंचकूला।

19

**OFFICE OF THE SENIOR TOWN PLANNER, PANCHKULA**  
**DEPARTMENT OF TOWN AND COUNTRY PLANNING, HARYANA, CHANDIGARH**  
**C-3, HUDA COMPLEX, THIRD FLOOR, SECTOR-6, PANCHKULA**  
Email- [stp1.pkl.tcp@gmail.com](mailto:stp1.pkl.tcp@gmail.com) ☎ 0172-2560217 (O)

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To

M/s Mahadev Screening Plant,  
Throug Prop. Sh. Anil Chawla,  
Village Manak Tabra, Tehsil Raipur Rani,  
District Panchkula.

Memo No.: STP(P)/NOC-443/JE/2018/ 3616

Dated: 20/7/18

**Subject: - Request for issuance of No Objection Certificate for setting up of Screening Plant in the revenue estate of Village Manak Tabra, Tehsil - Raipur Rani & District Panchkula.**

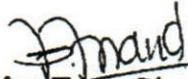
**Ref: - Your request dated 04.05.2018 & 05.07.2018.**

On the above cited subject, your application for grant of No Objection Certificate for setting up of Screening Plant comprising in khasra nos. 53//15 over an area measuring 08 Kanal 00 Marla in the revenue estate of Village Manak Tabra, Tehsil - Raipur Rani & District Panchkula has been examined in this office in the light of report sent by District Town Planner(Enf.) Panchkula vide his memo no. 237 dated 28.05.2018, wherein he has reported that the site falls within Urban Area, Panchkula but does not falls in any Controlled Area declared by this Department or within the Limit of Municipal Corporation, Panchkula. District Town Planner (Enf.) Panchkula further affirmed that the site is not involved in any violation of Section 7(i), (ii) & 7(iii) of Haryana Development and Regulation of Urban Area Act, 1975. Hence, it has been decided to grant you NOC over the area mentioned above subject to the following conditions: -

1. That construction raised at site will be purely temporary in nature & will be constructed only in Khasra nos. 53//15.
2. That in case any other law relating to environment is applicable on the site, you shall comply with the same and obtain the necessary permission from the competent authority in HSPCB/MOEFCC before running the Screening Plant at site.
3. That you will obtain the necessary permission from any other department required for the said project under any other Act and this certificate does not provide any immunity against any Act, Rules and Regulations of any other department applicable on the land in question.

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4. That you will bring the land in its original state after expiry of lease deed of land i.e. upto 31.03.2028.
5. The approach being provided to you by the land owners Sh. Surender Bhardawaj, Sh. Sanjeev Kumar & Sh. Parmod Kumar Ss/o Sh. Madan Gopal is your mutual understanding and the Department shall not be held responsible if any kind of dispute arises relating to the approach.
6. The NOC shall be co-terminus with the validity of lease period.
7. Any breach of above said conditions will tantamount to automatic cancellation of this NOC

  
Senior Town Planner,  
Panchkula Circle,  
Panchkula

Endst. no.: - STP (P)/NOC-443/JE/2018/

Dated:

A copy of the above is forwarded to the following for information please: -

1. Director General, Town & Country Planning, Haryana, Chandigarh.
2. District Town Planner (Enf.), Panchkula w.r.t letter no. 237 dated 28.05.2018.
3. Regional Officer, Haryana State Pollution Control Board, Panchkula.
4. Chief Inspector of Factories, 30 Bays Building, Sector-17, Chandigarh with the request to ensure compliance of provisions of Factories Act, 1948 and Punjab Factories Rules, 1952 as applicable in the State of Haryana to govern the building activities in the premises.
5. District Forest Officer, Panchkula.

Senior Town Planner,  
Panchkula Circle,  
Panchkula



**HARYANA STATE POLLUTION CONTROL  
BOARD**  
SCO 116, Ist & IInd Floor, Sector 25, Panchkula Ph.  
0172-2566286



Website: [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkl@sifymail.com](mailto:hspcb.pkl@sifymail.com)  
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 318505018PANCTE5709428

Dated:28/10/2018

To.

**M/s : Mahadev Screening plant**  
**Village Manaktabra Tehsil and District Panchkula**  
**PANCHKULA**  
**134109**

**Sub. : Grant of consent to Establish to M/s Mahadev Screening plant**

Please refer to your application no. 5709428 received on dated 2018-10-14 in regional office Panchkula.

With reference to your above application for consent to establish, M/s Mahadev Screening plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	28/10/2018 - 27/10/2023
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
Investment(In Lakh)	27.0
Total Land Area (Sq. meter)	4520.0
Total Builtup Area (Sq. meter)	2410.0
<b>Quantity of effluent</b>	
1. Trade	30.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	Recycling/Reuse in the Manufacturing Process
<b>Permissible Domestic Effluent Parameters</b>	
1. NA	0
<b>Permissible Trade Effluent Parameters</b>	
1. NA	0 mg/l
Number of stacks	1
<b>Height of stack</b>	
1. na	0
<b>Permissible Emission parameters</b>	

1. NA	0
<b>Capacity of boiler</b>	
1. na	0 Ton/hr
<b>Type of Furnace</b>	
1. na	0
<b>Type of Fuel</b>	
1. NA	0

**Regional Officer, Panchkula**

*Haryana State Pollution Control Board.*

**Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 32 KL/Day i.e 30KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.

12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

**Specific Conditions**

**Other Conditions :**

1. The CTE so granted is for establishing a Screening Plant which will be installed on the land having Khasra No.52//21/2, 53//7,8/2,14/2,15,16/1,25/2 in the revenue estate of village Manaktabra Tehsil and District Panchkula as per undertaking submitted by the unit and for which NOC has been issued by DTP Panchkula

2. Unit will comply with the notification dated 10.03.2016.

3. Unit will provide the unit will provide the required pollution control measures as per notification dated 10.03.2016.

4. The unit will not use any stationary source of air emission except D.G set.

5. The CTE so granted shall be revoked in case the unit is found established in violation of provisions of notification dated 10.03.2016

*Regional Officer, Panchkula*  
*Haryana State Pollution Control Board.*





## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25,  
Panchkula Ph. 0172-2566286

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 318505019PANCTO6299023

Dated: 07/02/2019

To.

M/s :Mahadev Screening plant  
Village Manaktabra Tehsil and District Panchkula

Subject: Grant of consent to operate to M/s Mahadev Screening plant.

Please refer to your application no. 6299023 received on dated 2019-01-29 in regional office Panchkula. With reference to your above application for consent to operate, M/s Mahadev Screening plant is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	29/01/2019 - 31/03/2022
Industry Type	Screening Plant
Category	HARYANA STATE
Investment(In.Lakh)	27.0
Total Land Area(Sq. meter)	4520.0
Total Builtup Area(Sq. meter)	2410.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
Number of stacks	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Gatka, Sand and Bajri	500 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	0

158

76  
D/S/O  
7/2/19  
[Signature]

<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.03 KL/day
<b>Raw Material Details</b>	
River bed material	500 Metric Tonnes/Day

RAJINDER  
SHARMA

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*Regional Officer, Panchkula*  
*Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will comply with the notification dated 10.03.2016.
2. Unit will maintain 03 nos. sediments tanks as per notification dated 10.03.2016.
- 3 unit will obtain raw material from legal mines.
- 4 CTO will be revoked if found violating the norms.

RAJINDER  
SHARMA

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RAJINDER SHARMA  
Date: 2019.02.07  
16:42:00 +05'30'

Regional Officer, Panchkula  
Haryana State Pollution Control Board.



## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com



No. HSPCB/Consent/ : 318505022PANCTO7704755

Dated:23/05/2022

To

M/s :Mahadev Screening plant  
Village Manaktabra Tehsil and District Panchkula  
PANCHKULA

### Subject: Refusal of consent to operate under Water Act, 1974 and Air Act, 1981.

Please refer to your application no. 7704755 dated 2022-04-25 received in the Board for consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Your above referred application has been examined by the Board and it has been established that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board. Accordingly, Show Cause Notice for refusal of consent under above said Act containing the said shortcoming/ incompleteness was issued by the Board on dated **2022-04-26**. But you have failed to submit the satisfactory reply of the above said show cause notice and submit compliance of the observations. You have failed to take corrective measures the shortcomings and incompleteness in your application as per given below:-

1. Not uploaded the Proof of deposit of required and applicable consent fee (as per schedule available on the web-site [www.hspcb.gov.in](http://www.hspcb.gov.in)).
2. Not uploaded the Power of attorney/authority letter to sign the application.
3. Not uploaded latest Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
4. Not uploaded the Copy of logbook for last 03 months maintained for operation of recirculation tanks.
5. Unit is lying sealed by the Board.

In view of the above stated facts, the consent under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 sought vide your above referred application, is hereby refused due to the above shortcomings / incompleteness.

In future, your unit would be discharging effluent into the atmosphere at your own risk in violation of the above said Act and rendering yourself liable for legal action under section 43/44 of

the Water (Prevention & Control of Pollution) Act, 1974 and section 38/39 of Air (Prevention and Control of Pollution) Act, 1981.

VIRENDER SINGH PUNIA

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VIRENDER SINGH PUNIA  
Date: 2022.05.23  
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*Regional Officer, Panchkula*

*Haryana State Pollution Control Board.*



**HARYANA STATE POLLUTION CONTROL BOARD**

**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-Mail: hspcbcoordination@gmail.com**  
**Website: hspcb.gov.in**

**CLOSURE ORDER**

Whereas, M/s Mahadev Screening Plant, Village Manaktabra, Tehsil and Distt. Panchkula has established and operating a Screening plant, which is polluting in nature.

Whereas, the above said unit was inspected by the field officer of the Board on 11.02.2022 in reference to a complaint received through Panchkula Grievance Committee regarding discharge of muddy water in river Tangri and he reported that the following violations made by the unit under the Water Act, 1974 :-

1. The unit has not maintained 03 nos' re-circulation tanks and found discharging the waste water (muddy water) into nearby river Tangri through river/drain behind the plant.
2. Logbook not maintained.
3. Metalled road provided but found damaged.
4. Plantations not adequate as prescribed in the notification dt. 10.03.2016.
5. Flow meter not provided.
6. Energy meter not working.

Whereas, a show cause notice for closure was issued to the above said unit by the Regional Officer, Panchkula vide his letter no. I/96306/2022 dated 15.02.2022 but the unit has not submitted reply to the said show-cause notice.

Whereas, the Regional Officer, Panchkula vide his letter no. I/102567/2022 dated 20.03.2022 recommended taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 which has been examined and it has been found that the unit has violated the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as mentioned above.

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 it is hereby ordered to close down the operation of the above said unit M/s Mahadev Screening Plant, Village Manaktabra, Tehsil and Distt. Panchkula by sealing its plant, machinery, DG sets along with disconnection of the electric supply of the above said project, with immediate effect.

In addition, it is also intimated that non-compliance with the directions issued under section 33-A is an offence under the provision of the Water (Prevention & Control of Pollution) Act, 1974 respectively.

**Dated Panchkula, the**  
**04/04/2022**

**Chairman, HSPCB**

**Endst. No.**

**Dated:-**

A copy of the above is forwarded to the following for information and necessary action:-

1. The PS to CM, Haryana.
2. The Deputy Commissioner, Panchkula.
3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively and to initiate prosecution action against the unit for violation and to recommended the case for imposing Environment Compensation to this office complete in all respect within 07 days.
4. Executive Engineer, Uttar Haryana Bijli Vitaran Nigam (UHBVN), Operation Division, Distt. Panchkula. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
5. M/s Mahadev Screening Plant, Village Manaktabra, Tehsil and Distt. Panchkula.

**Signed by Sanjiv Kumar**  
**Date: 04-04-2022 13:19:23**  
**Reason: Approved**

**Engineer (HQ)**

**Sr. Env.**  
**For Chairman**

## वन विभाग हरियाणा सरकार

कार्यालय:- वन मण्डल अधिकारी, मोरनी पिंजौर वन मण्डल, पिंजौर  
वन परिसर पिंजौर, दूरभाष / फैक्स नं० 0-733-230537,  
E-mail: dfomorni@gmail.com, dfo.pjr-hry@pncl.in

क्रमांक:-  
सेवा में:-

5483

दिनांक:- 6/12/16

**M/s Diwan Screening Plant  
Village Trilokpur Tehsil and Distt Panchkula  
Haryana**

विषय:- Regarding the distance of established Screening Plant as per amended notification dated 10-03-2016

उपरोक्त विषय के सम्बन्ध में आपको वन राजिक रायपुर रानी के पत्र क्रमांक 734 दिनांक 05.10.2016 तथा अतिरिक्त प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य प्राणी वार्डन हरियाणा पंचकूला के पत्र क्रमांक 6092 दिनांक 05.12.2016 प्राप्त सूचना निम्नप्रकार से है:-

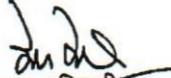
Report of DFO Morani Pinjore regarding the distance of the proposed screening plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing Khewat / Khatoni No 712/920 Khasra No 67/1,9,10/1 situated at village Manak Tabra Distt Panchkula (Haryana) Distt Panchkula Haryana NOC/Consent from HSPCB.

Sr. No.	Criteria	Distance in Kilo meters	Actual distance in Kilo Meters
1	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests/ plantation along roads, canals, railway lines and bunds. (Vide RO Raipur Rani Lette No 734 dt 05-10-2016)	0.20	6 Km
2	Distance from Wildlife Sanctuary as per report of Wildlife Inspector. Vide letter No 6092 dt 05-12-2016)	2 Km	9.50 Km

इस सम्बन्ध में आपको सूचित किया जाता है कि अगर प्रोजेक्ट प्रोपोनैन्ट द्वारा वन मंत्रालय पर्यावरण भवन, नई दिल्ली द्वारा जारी हिदायत दिसम्बर, 2012 "Guidance document for taking up non forestry activities in wildlife habitats" को वन्य प्राणी विहार तथा राष्ट्रीय उद्यान के 10 कि०मी० में कोई प्रोजेक्ट लगाना है तो उसकी Environment Clearance की आवश्यकता है तो उसका केस Standing committee of National Board for Wildlife को भेजना आवश्यक है।

पर्यावरण विभाग, हरियाणा द्वारा जारी अधिसूचना दिनांक 15.05.2016 में स्पष्ट रूप में अंकित किया गया है कि यदि सुरक्षित क्षेत्र जैसे राष्ट्रीय पार्क, वन्य जीव अभ्यारण या संरक्षण आरक्षित के इको अतिसंवेदशील जोन को विनिर्दिष्ट दूरी के लिए प्रतिबन्ध करने वाला अधिसूचित किया गया है तो उसका पालन किया जाएगा।

परन्तु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार नई दिल्ली द्वारा खोल हाय रायत व वीड शिकारगाह वन्य प्राणी विहार का इको सेंसिटिव जोन को फाईनल अधिसूचना जारी नहीं की है। जब तक फाईनल अधिसूचना जारी नहीं होता तब तक भारत सरकार द्वारा जारी हिदायत अनुसार वन्य प्राणी विहार तथा राष्ट्रीय उद्यान के 10 कि०मी० के अन्दर Standing Committee of National Board of Wildlife से अनुमति लेना आवश्यक है।

  
वन मण्डल अधिकारी,  
मोरनी पिंजौर वन मण्डल  
पिंजौर।

110

To

The Naib-Tehsildar, Raipur Rani,  
Distt. Panchkula.

Sub.: Regarding the distance of proposed Washing Plant as per notification dated 10-03-2016

R/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing Area 8 Kanal in Khewat-43 Khatoni No.67, in Khasra No. 67//1, 9, 10/1 situated at Village Manaktabra, Hadbast No. 244, Tehsil & Distt. Panchkula (Haryana) of M/s Diwan Screening Plant, for NOC/Consent from HSPCB.

Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	5-0 KM
2.	Minimum distance required from the Nearest State Highway	0.10	2-0 KM
3.	Minimum distance required from the Nearest Metropolitan City	5.00	17-0 KM
4.	Minimum distance required from the Municipal limits of any town	0.25	2-0 KM
5.	Minimum distance required from the Nearest Town Abadi	1.50	2-0 KM
6.	Minimum distance required from the Nearest Village Abadi	0.25	2-0 KM
7.	Minimum distance required from the Nearest Tourist Complex	1.00	17-0 KM
8.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests/plantation along roads, canals, railways lines and bunds	0.20	10 KM



(43)

Annexure-2-17



## HARYANA STATE POLLUTION CONTROL BOARD

SCO-180, 2nd Floor, Sector-5,  
Panchkula Ph. 0172-2566286

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 318505018PANCTO4916396

Dated:06/01/2018

To.

M/s :Diwan Screening Plant  
Manaktabra Raipur Rani

Subject: Grant of consent to operate to M/s Diwan Screening Plant.

Please refer to your application no. 4916396 received on dated 2017-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Diwan Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2018 - 31/03/2024
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	27.5
<b>Total Land Area(Sq. meter)</b>	4039.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Bajri Core Sand and Bolders	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.04 KL/day
<b>Raw Material Details</b>	
River Gravel Material	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.
2. Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.
3. Unit will maintain the green belt as per the notification dated 10.03.2016.
4. Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.
5. Unit will maintain settling tank for containment of dust particles and for reusing water in the process.
6. The unit will maintain metalled road within the premises.
7. Unit will deposit balance fee, if due, found at the later stage.
8. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

21/2022/REGION PANCHKULA

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Annexure - R-18

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96



Haryana State Pollution Control Board

Plot No. C-11, Sector - 6, Panchkula.

Phone: 0172-2577870-73 Fax: 0172-2581201-02

e-mail: chmnhspcb@hotmail.com

No.HSPCB/Water.Consent/

Dated : \_\_\_\_\_

To

M/s. Shri Ram Screening Plant  
Raipur Rani Hansic Talra,  
Tirlokpur Road, Panchkula

**Sub. : Grant of Consent for discharge of effluent under section 25/26 of the water (Prevention and control of Pollution) Act 1974, as amended to date, From 1.4.2008 to 31.3.2009**

Please refer to your consent application for the year 2008-2009

Received through Regional Office Panchkula vide his letter No. 3784  
 dated 14/8/08, received in this office on \_\_\_\_\_ on the subject noted above.

With reference to your above application for consent for the discharge of domestic effluent into \_\_\_\_\_ and trade effluent into \_\_\_\_\_ under Water (Prevention and Control of Pollution) Act, 1974 hereinafter referred as the Act. M/s. As above is hereby authorised by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below :-

1. The daily quality of domestic effluent from the factory shall not exceed. 100 litres per day.
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 500 litres per day.
3. The industry has been assessed for the purpose of Consent fee with investment cost (land, building, plant and machinery) of Rs. below 25 lacs for the year \_\_\_\_\_ in case the investment cost varies per the annual report for the years duly audited by the Chartered Accountant, the difference of consent/licence fee if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent shall be valid for the period upto 31.3.2009.
5. The industry shall ensure that various characteristics of the effluent remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge into \_\_\_\_\_

6. The industry would immediately submit the revised form 'B' to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.

In case of change of process at any stage during the year \_\_\_\_\_ the industry shall submit fresh consent application along with the consent fee if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the form 'B' to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

7. The officer/officials of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent is subject to review by the Board at any time.

8. The industry shall apply for consent for the year ~~2009-10~~ before one month of the date of expiry of the consent/

9. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

10. Permissible limits for any pollutants mentioned in the consent order should not exceed the concentration permitted in the effluent by the Board.

11. The industry shall pay the balance fee in case it is found due from the industry at any time later on.

12. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.

13. If the industry fails to adhere to any of the conditions of this consent order, the consent so granted shall be automatically lapse.

14. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.

15. The consent under Air (Prevention and Control of Pollution) Act, 1981 should be obtained.

16. The consent being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operations immediately so as to bring them in conformity with the law of the land.

17. The Industry shall obtain Authorisation under (Hazardous Waste Management and Handling) Rules, 1989 as amended to date.

18. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.

19. The industry shall obtain permission from Irrigation Department for discharging effluent into \_\_\_\_\_

20. The industry is closed temporary own its own, they shall inform the Board and obtain permission before restart the unit.



# HARYANA STATE POLLUTION CONTROL BOARD

Plot No. C-11, Sector-6, Panchkula  
 Phone : 0172-2577870-73, Fax : 0172-2581201-02  
 e-mail: chmnhspcb@hotmail.com

32

REGD. Ad

No. HSPCB/Air Consent/

Dated : .....

To,

M/s Shree Ram Screening Plant  
Raipur Rani Manek Talra,  
Tilokpur Road, Panchkula

**S.O:** Grant of Consent for emission of Air under section 21/22 of the Air (Prevention and control of Pollution) Act. 1981, as amended to date from 1.4.2008- 31.3.2009

Please refer to your consent application from-1 Recd. through Regional office Panchkula vide his letter No. 3784 Dated 14/8/08 and subsequent clarification vide letter No. \_\_\_\_\_ dated \_\_\_\_\_

received in this office on \_\_\_\_\_  
 on the subject noted above.

With reference to your above application for consent for the emission/continuation of emission of S.P.M

\_\_\_\_\_ air pollutions into Atmosphere under the Air (Prevention and Control of pollution) Act. 1981 hereinafter referred as the Act.

M/s. As Above

are authorised by the Haryana State Pollution Control Board authorised to act as the State Board for the prevention and Control of Air, Act 1981 under Section 4 to discharge their Air Pollution being emitted out of their factory premises in accordance with the conditions as mentioned below:-

1. The applicants shall maintain good house keeping both within the factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leakproof. In plant allowable pollutants levels, If specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed not be passed through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension platform of specified size and strength fully arrangements, electric connection and also provide sampling ports in stack etc.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of this consent order.

5. The disturbed condition in any of plant/plants of the factory which is likely to result increased emission or result in violation of emission standards mentioned in condition No. 7, 9, 15, 24, to .....shall be forthwith reported to this Board telegraphically under intimation to the Member Secretary, Haryana State Pollution Control Board, Haryana.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that incase of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided under intimation and approval of the Board.
8. All processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of any untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specifications which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry in carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be altered or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by :-
- (i) Land fill case of in material, care being taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
  - (ii) Composting is case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an affidavit to the effect that the above conditions shall be complied with by them duly attested by 1st class Magistrate/Notary Public/Oath Commissioner.
14. The applicant shall make ensure that the emission of the air pollutant shall remain with in emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 30 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application.
17. The applicant shall either:-
- (a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - (b) Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of

electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent; the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.

18. There should not be any fugitive emission from the premises.
19. The Liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention and Control of Pollution Act. 1974 by this Board.)
20. If due of any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails of-adhere to any of the condition of this consent order, the consent so granted shall automatically lapse.
22. The consent under water (Prevention and control of Pollution) Act. 1974 and authorization under H.W (M & H) Rules, 1989.
23. (a) The industry shall discharge all the gases through a stack of minimum height.  
(b) the height of stack shall conform to the following criteria.
  - (i)  $H = 14.Q.0.3$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as K/hr.
  - (ii)  $h = 74 Q^{.27}$  where particulate matter is emitted.  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
  - (iii) The minimum stack height should not be 30 Mts.
24. Nothing is this consent shall be deemed to preclude the instruction of any legal action nor receive the applicant form any responsibility. Liabilities of penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
  - (a) The industries shall install separate energy meter and maintain log books for running or all air pollution control devices or pumps/motors used for running of the same.
  - (b) Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. Which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required.  

The consent is being issued Provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in coformity with the law of the land.
28. The industry shall provide non-leached storage facilities for proper disposal of Hazardous wastes.

29. The industry shall provide acoustic chambers QW DG sets to control noise pollution and ensure noise level with the permissible limit.
30. The industry shall submit A/R with in 3 months in case of 17 categories and once in 6 months 19 categories L & M and keep all the parameters with in limit.
31. The industry shall submit on site/off site emergency plan.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) rules. 2000.
35. The industry shall install ambient Air station in case of 17 & 19 categories large & medium.
36. The industry shall obtain environmental clearance if applicable as per MOEF notification.
37. The industry shall inform to HO/ RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emission, the consent shall be deemed revoke.
39. The industry shall comply all the direction/Rules/Instructions issue time to time by the Board.
40. The above screening plant will comply the provisions of notification dated 4.10.2007 & 23.7.2008.
41. The screening plant will take raw material from legal mines only.
42. The unit will not make any change in its constitution without prior approval of the Board.
43. The screening plant will comply with the direction of the Board issued from time to time.
44. The unit will provide ETP/Recirculation system within 2 months positively as per notification dated 4.10.2007.
45. Unit will shift to a site meeting siting norms within 2 yrs. i.e. upto 22.7.2010 as per notification dated 4.10.2007 amended on 23.7.08.
46. Unit will comply the above conditions within 2 months failing which consent will be revoked and closure order will be issued.

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 Scientist B (HQ)  
 For HSPCB, PKL

Dated: 27/10/08

Endst.No.HSPCB/Air/Consent/ 738

A copy is forwarded to the Environment Engineer Panchkula for the information and necessary action. It is requested to keep a watch for compliance & report if there is any deficiency.

Scientist B (HQ)  
 For HSPCB, PKL

52 Annexure - R-19

2254621/2022/REGION PANCHKULA



Haryana State Pollution Control Board

S.C.O. 180, IInd Floor, Sector 5, Panchkula

Phone : 0172-2586286, Fax : 0172-2587962

50

No. HSPCB/Water Consent / PR / 2307-07

Dated : 31/3/10

To M/s. Shri Ram Screening Plant  
Manak Taba, Rai Pur Ram  
Distt - Panchkula

Sub. : Grant of Consent for discharge of effluent under section 25 / 26 of the water (Prevention and control of Pollution) Act 1974, as amended to date, From 01-04-2009 to 31-03-2010

Please refer to your composite consent application for the year 2009-2010.. received in this office on 10/04/09 and minutes of the Distt. level committee held on 25-03-2010 vide No. dt. 29-03-2010 on the subject noted above.

With reference to your above application for consent for the discharge of domestic effluent into Septic Tank and trade effluent into River under Water (Prevention and Control of Pollution) Act 1974, hereinafter referred as the Act. M/s. Shri Ram Screening Plants, Rai Pur Ram, Distt. is hereby authorised by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below :-

- The daily quantity of domestic effluent from the factory shall not exceed 1000 litres per day.
- The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and need water) from the factor shall not exceed 4000 litre per day.
- The industry has been assessed for the purpose of Consent fee with investment cost (land, building, plant and machinery) of Rs. 15 lakh for the year 2009-2010 in case the investment cost varies per the annual report for the years duly audited by the Chartered Accountant, the difference of consent/licence fee if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
- The consent shall be valid for the period upto 31-03-2010
- The industry shall ensure that various characteristics of the effluent remain within the tolerance limits as specified in EPA Standard and as amended from time to time and not time the concentration of any characteristics should exceed these limits for discharge into River

6. The industry would immediately submit the revised form 'B' to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.

In case of change of process at any stage during the year 2009-2010 the industry shall submit fresh consent application along with the consent fee if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the form 'B' to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

7. The officer/officials of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent is subject to review by the Board at any time.

8. The industry shall apply for consent for the year 2010-2011 before one month of the date of expiry of the consent.

9. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

10. Permissible limits for any pollutants mentioned in the consent order should not exceed the concentration permitted in the effluent by the Board.

11. The industry shall pay the balance fee case it is found due from the industry at any time later on.

12. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.

13. If the industry fails to adhere to any of the conditions of this consent order, the consent so granted shall be automatically lapse.

14. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of tree in the vacant area.

15. The consent under Air (Prevention and Control of Pollution) Act, 1981 should be obtained.

16. The consent being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operations immediately so as to bring them in conformity with the law of the land.

17. The industry shall obtain Authorisation under (Hazardous Waste Management and Handling) Rules, 1989 as amended to date.

18. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.

19. The industry shall obtain permission form Irrigation Department for discharging effluent into any drain/water bodies.

20. The industry is closed temporary own its own, they shall inform the Board and obtain permission before restart the unit.

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21. The industry shall provide non-leached storage facilities for storage of Hazardous Waste or dispose off same in the common facilities.
22. The industry shall submit A/R once in 3 months in case of 17 categories and 19 categories L&M shall submit A/R once in 6 months.
23. The industry shall comply. The Public Liability Insurance Rules, 1991, as ammended to date.
24. The industry shall submit Environmental Audit Report once in a year.
25. The industry shall obtain Environmental Clearance if applicable as per MOEF Notification.
26. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
27. In case of bye passing the effluent the consent shall be deemed revoke.
28. The industry shall comply all the Directions/Rules/Instructions Issue time to time by the Board.
29. The consent so granted will not effect the court cases. at any stage.

*ell*  
**Regional Officer**  
Haryana State Pollution Control Board,  
Panchkula Region, Panchkula  
*Key*

Endst. No. HSPCB/WATER Consent / PR /

Date .....

A copy of the above is forwarded to the following for information :

Deputy Commissioner-cum-Chairman, DLC, PCL

*ell*  
**Regional Officer**  
Haryana State Pollution Control Board,  
Panchkula Region, Panchkula  
*Key*

*O/c*



## Haryana State Pollution Control Board

S.C.O. 180, IInd Floor, Sector 5, Panchkula

Phone : 0172-2566286, Fax : 0172-2587962

No. HSPCB/AIR Consent / PR / 2305-6

Dated : 31/3/10

To

M/s. Shri Ram Screening Plant  
Raipur Rani Manak Tabra  
Tislaipur Road Panchkula

**Sub.: Grant of Consent for emission of Air under section 21/22 of Air (Prevention and control of Pollution) Act 1981, as amended to date from 1-4-2009 To 31-3-2010**

Please refer to your composite consent application for the year 2009-10 received in this office on 10-4-2009 and minutes of the Distt. level committee held on 25-3-2010 vide No. dt. 29-3-10 on the subject noted above.

With reference to your above application for consent for the emission/continuation of emission of S.P.M.

air pollutions into Atmosphere under the Air (Prevention and Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Shri Ram Screening Plant Raipur Rani Manak Tabra Panchkula are authorised by the Haryana State Pollution Control Board authorised to act as the State Board for the Prevention and Control of Airs, Act 1981, under Section 4 to discharge their Air Pollution being emitted out of their factory premises in accordance with the conditions as mentioned below :-

1. The applicants shall maintain good house keeping both within the factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leakproof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor be passed through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension platform of specified size and strength fully arrangements, electric connection and also provide sampling ports in stack etc.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of this consent order.

5. The disturbed conditions in any of plant/plants of the the factory which is likely to result increased emission or result in violation of emission standards mentioned in condition No. 7, 9, 15, 24, to ..... shall be forthwith reported to this Board telegraphically under intimation to the Member Secretary, Haryana State Pollution Control Board, Haryana.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that incase of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved Air Pollution Control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided under intimation and approval of the Board.
8. All processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of any untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specifications which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry in carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be altered or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by :-
  - (i) Land. care of in material, care being taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
  - (ii) Compositing in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an affidavit to the effect that the above conditions shall be complied with by them duly attested by 1st class Magistrate/Notary Public/Oath Commissioner.
14. The applicant shall make ensure that the emission of the air pollutant shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 30 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application
17. The applicant shall either :-
  - (a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant hand installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - (b) Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of

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electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and / or all emissions in order to maintain compliance with terms and conditions of this consent.

18. There should not be any fugitive emission from the premises.
19. The Liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention and Control of Pollution Act. 1974 by this Board.)
20. If due of any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails of adhere to any of the condition of this consent order, the consent so granted shall automatically lapse.
22. The consent under water (Prevention and Control of Pollution) Act. 1974 and authorization under H.W (M & H) Rules, 1989.
23. (a) The industry shall discharge all the gases through a stack of minimum height.
  - (b) The height of stack shall conform to the following criteria.
    - (i)  $H = 14.Q.0.3$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as K/hr.
    - (ii)  $h = 74 Q^{0.27}$  where particulate matter is emitted  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
    - (iii) The minimum stack height should not be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor receive the applicant from any responsibility. Liabilities of penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
  - (a) The industries shall install separate energy meter and maintain log book for running or all air pollution control devices or pumps/motors used for running of the same.
  - (b) Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakage discharge of any pollutants gas/liquids from vessels, mechanical equipment etc. Which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required.  
 The consent is being issued Provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The Industry shall provide non-leached facilities for proper disposal of Hazardous wastes.

29. The industry shall provide acoustic chambers QW DG sets to control noise pollution and ensure noise level with the permissible limit.
30. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months 19 categories L & M and keep all the parameters within limit.
31. The industry shall submit on site/off site emergency plan.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and Control) Rules, 2000.
35. The industry shall install ambient Air Station in case of 17 & 19 categories large & medium.
36. The industry shall obtain Environmental Clearance if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emission, the consent shall be deemed revoke.
39. The industry shall comply all the direction/Rules/Instructions issue time to time by the Board.
40. The consent so granted will not effect the court cases at any stage.

*elli*  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  
*Yer*

**Endst. No. HSPCB/AIR Consent / PR /**

**Date .....**

A copy of the above is forwarded to the following for information :  
 Deputy Commissioner-cum-Chairman, DLC, *PKL*

*elli*  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  
*Yer*

*acc*



HSPCB

(59) Annexure-20

**Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula**

Website - [www.hspcb.gov.in](http://www.hspcb.gov.in)E-Mail - [hspcb.ok@siyamail.com](mailto:hspcb.ok@siyamail.com)

Tele No. - 0172-2577870-73



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**ORDER**

Whereas M/s. Shri Ram Screening Plant, Raipur Rani Manak Tabra, Tirlokpur Road, Distt Panchkula is screening Plant and is polluting in nature under Water/Air Act, 1974/1981.

Whereas as per the provisions of the notification. No. No. 16/42/2005-Env.-III dated 04.10.2007 and amended notification No. S.O. 64/C.A.29/1986 S.5 and 7/2008 dated 23.07.2008, every screening plant is required to meet the siting parameters as mentioned in schedule-I. It has been mentioned in the foot note of the amended notification dated 23.7.2008 that existing screening plant shall have to comply with these norms within a period of 02 years i.e. up to 22.7.2010. The period of 02 years has already elapsed on 22.7.2010.

Whereas the Regional Officer, Panchkula Region vide his letter No.HSPCB/PKL/10-11/2415 dated 23.07.2010 intimated that the above said screening plant is not meeting the prescribed siting norms as per the above said Govt. Notifications.

Whereas show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 was issued for 10 days by Regional Officer, Panchkula vide letter dated 13.07.2010, but unit failed to submit the satisfactory reply and thus violating the provisions of above said notifications.

Whereas Regional officer, Panchkula vide letter No. HSPCB / PKL / 10-11 /2415 dated 23.07.2010 recommended for closure action due to non compliance of the above mentioned notifications under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981.

Therefore, keeping in view of the above facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 it is hereby ordered to close down the operation of the said unit by sealing the plant & machinery alongwith the DG set and disconnection of electric supply with immediate effect.

Dated Panchkula,  
The 29<sup>th</sup> July, 2010

Dr. A.S.Chahal  
Chairman

Endst No.HSPCB/2010/ 2277-80

Dated: 21/8/10

A copy of the above is forwarded to the following for information and necessary action please:-

1. The Deputy Commissioner, Panchkula.
2. The Regional Officer, Panchkula. He is requested to ensure compliance of the above order within 07 days positively.
3. The Executive Engineer (OP) HVPN. Division, Panchkula for disconnection of electricity supply of the unit immediately.
4. M/s Shri Ram Screening Plant, Raipur Rani Manak Tabra, Tirlokpur Road, Distt Panchkula.

Environmental Engineer-I(HQ)  
 For Chairman

F.R.  
21/8/10  
R.O. (P.R.)  
AEE-1 / AEE-II  
S. B. Clerk

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14/11/2022-21

V.Singh/Forwarding



HSPCB

**Regional Office  
Haryana State Pollution Control Board**

SCO-100, 11th Floor, Sec-3, Panchkula, Haryana-133104, 133102  
E-mail: panchkularegion@rediffmail.com

Date 6/8/10

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No. HSPCB/PKL/10-11/ 2942  
To

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

Sub: - Compliance of the closure order of M/s Shri Ram Screening  
Plant, Village Manaktabra, Tehsil - Raipur Rani, District  
- Panchkula

Ref: Head Office Order No. 2977-80 dated 02.08.2010,

In above reference, it is submitted that the above said  
Screening Plants was closed on dated 05.08.2010, as per direction of  
the Competent Authority. The Team Includes Sh.Kamaljeet Singh, AEE,  
& Sh.Naresh Kumar, JEE. The compliance report is enclosed herewith.

Submitted for information & further necessary action please

D.A/ Compliance Report

  
Regional Officer,  
Panchkula Region,

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Regional O



HSPCB

# Haryana State Pollution Control Board

S.C.O. 180, II<sup>nd</sup> Floor, Sector 5, Panchkula (Hry.) Ph.: 0172-2566286, 2587

Dated \_\_\_\_\_

No. HPSCB/PKL/07-08/

COMPLIANCE REPORT OF HEAD OFFICE ORDER NO. 2277-80  
DATED 02/08/20 M/s Shri Ram Screening Plant, Railkaurani  
Manak Tabra, Taloakpura road, Distt. Ptl

In compliance of Haryana State Pollution Control Board Head Office order  
dated 02/08/20  
2277-80

under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981/under section 33-A of  
(Prevention & Control of Pollution) Act, 1974 of M/s Shri Ram Screening Plant, Railkaurani  
Manak Tabra, Taloakpura road, Distt. Ptl

The above said unit has been closed and sealed in presence of Sh. Kamaljit Singh, At  
Mehal Kaural, JFE  
Mehal Singh Biv, Reynold Singh, FA  
and unit representative Sh. Deeraj, owner

of M/s Shri Ram Screening Plant, Railkaurani, Manak Tabra, Ptl  
on 05/08/2020 at \_\_\_\_\_

The following components have been sealed:

1. D-Gi' set / 8
2. Screw conveyor
- 3.
- 4.

The seal impression on the above components is given as below



The unit has not produced and stay order on enquiry.

Signature of  
Unit Representative

Signature of  
HSPCB Par



C-11, SECTOR-6, PANCHKULA  
Ph- 0172 -2577870-73, Fax No. 2581201  
E-mail: [hspcbho@gmail.com](mailto:hspcbho@gmail.com)

**ORDER**

R.O. (P.C.)  
A.E.E.- III A. E.E. III  
SC-B

HSPCB  
NO. 2646  
DATE 6/12/17  
PANCHKULA

Whereas M/s Shree Ram Screening Plant, Village Manaktabra, Tehsil Raipur, Distt. Panchkula was closed vide order Endst. no. 2277-80 dated 02.08.2010 under Air Act, 1981 & under Water Act, 1974 as the unit was not meeting the siting parameters as per notification dated 23.07.2008 and did not shift the site where meeting the siting parameters within the prescribed time period.

Whereas the request of the unit for suspension of closure order has been received through Regional Officer, Panchkula vide letter no. 259 dated 27.04.2017.

Whereas Regional Officer Panchkula has reported that the unit has applied online for consent to operate, complied with the conditions of closure order by meeting the siting parameters and has installed required Air Pollution Control measures and arrangement as per notification dated 10.03.2016 alongwith deposited performance security of Rs. 50,000/- vide DD No. 029324 dated 07.09.2016. Regional Officer has recommended for suspension of closure order in view of compliance made by the unit as above.

Therefore, in view of above facts and recommendations of Regional Officer, Panchkula, closure order issued under Air (Prevention & Control of Pollution) Act, 1981 & under Water (Prevention & Control of Pollution) Act, 1974 against the above said unit vide order Endst. No. 2277-80 dated 02.08.2010, is hereby suspended with the following conditions:-

1. Unit will obtain the consent to operate from the Board before starting the production and will renew the same from time to time regularly
2. Unit will maintain and run APCMs as per notification dated 10.03.2016 regularly and strictly.
3. Unit will procure the raw material only from approved legal source for their stone crushers and will submit the proof record/record of the raw material procured, processed and taxes and duties paid as applicable thereon under the law of land, on quarterly basis to the Board regularly.
4. Unit will comply with all the relevant provisions of notification dated 10.03.2016 issued by Govt. of Haryana regarding screening plants.
5. Unit will maintain the log book for running of pollution control measures and procuring of raw material and will submit the copy of the same to the Board quarterly on regular basis.
6. In case of non compliance of any of the above said conditions, closure order will be re-implemented besides forfeiting the performance security amount deposited by the unit.

Dated Panchkula, the  
23<sup>rd</sup> November, 2017

Dheera Khandelwal, IAS  
Chairman

Endst. No. HSPCB/2017/6041-6044

Dated: 5/12/17

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Panchkula.
2. The Executive Engineer (OP) HVPN Division, Panchkula for release the connection of electricity supply of the unit immediately.
3. The Regional Officer, Panchkula w.r.t. his letter no. 259 dated 27.04.2017.
4. M/s Shree Ram Screening Plant, Village Manaktabra, Trilokpur Road, Panchkula.

Sr. Environmental Engineer (H.O.)  
For Chairman



## HARYANA STATE POLLUTION CONTROL BOARD

**SCO-180, 2nd Floor, Sector-5,  
Panchkula Ph. 0172-2566286**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 318505018PANCTO4815459

Dated:16/01/2018

To.

M/s :Shri Ram Screening Plant  
VPO Manak Tabra Tehsil Raipur Rani District Panchkula

Subject: Grant of consent to operate to M/s Shri Ram Screening Plant .

Please refer to your application no. 4815459 received on dated 2017-12-16 in regional office Panchkula. With reference to your above application for consent to operate, M/s Shri Ram Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	16/12/2017 - 31/03/2022
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	40.4150009
<b>Total Land Area(Sq. meter)</b>	6026.0
<b>Total Builtup Area(Sq. meter)</b>	2000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.1 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. GATKA, BAJRI, JEERA	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.01 KL/day
<b>Raw Material Details</b>	
River gravel	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.
2. Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.
3. Unit will comply the guidelines issued by MoEF&CC/CPCB/State Govt./HSPCB from time to time.
4. Unit will provide and maintain the green belt as per the notification dated 10.03.2016.
5. Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.
6. Unit will maintain settling tank for containment of dust particles and for reusing water in the process.
7. The unit will maintain metalled road within the premises.
8. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*



## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505022PANCTO19474416

Dated:24/01/2022

To.

M/s :Shri Ram Screening Plant  
VPO Manak Tabra Tehsil Raipur Rani District Panchkula

Subject: Grant of consent to operate to M/s Shri Ram Screening Plant .

Please refer to your application no. 19474416 received on dated 2021-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Shri Ram Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2022 - 31/03/2023
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	40.415001
<b>Total Land Area(Sq. meter)</b>	5000.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. GATKA, BAJRI, JEERA	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.001 KL/day
<b>Raw Material Details</b>	
River gravel	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its legal material from the legal mines from Haryana State.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.

*Regional Officer, Panchkula*  
*Haryana State Pollution Control Board.*

## Annexure-A

**HARYANA STATE POLLUTION CONTROL BOARD**  
**SPOT INSPECTION REPORT OF THE INDUSTRIES**

A General Information of unit1. Name & Address of the unitShree Ram Screening Pl  
Raipur Rani2. Email id of the unit/occupier3. Telephone Nos.

9417011919

4. Fax Nos.5. Date & Time of Inspection

: 08/07/22

6. Category Unit

: Red/Orange/Green

7. Type of Units

: 17 Cat./Seriously Polluting/others

8. Size of unit based upon investment cost of Plant &

: Large/ Medium/ Small

Machinery9. Name of the representative of the unit with designation present at the time of the inspection.

: Manohar

10. Name of the Directors/partners/Proprietor/ Manager/Occupier etc.

: Ashu Kumar

11. Detail of products/by product manufactured (with capacity of installation & quantity per annum)

: S.P.

12. Detail of Raw Material used (with quantity per annum)

: Rive Bed matril, Sand, Bagn

13. Manufacturing Process (in brief)

: Washing of Grand, sand.

14. Detail of Machinery installed involving polluting process:

: -

15. Date of Commissioning of the unit

: -

16. Status of Consent to Establish

: Ashu Kumar

17. Status of Consent to Operate

: -

18. Status of Authorization under HWM Rules.

: -

B Air Pollution1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.

: Nil

2. Status of online monitoring System (Stacks/ AAQ) if applicable

: Nil

- 80
3. Details about deviation in the details/ stack of Air emission/ type of fuel if any already provided to Board. : Y
  4. Detail of Stacks/ Chimneys/ Vents : NA
  5. Whether Height of all stacks/ Chimneys as per norms : :
  6. Capacity of D.G. Sets : :
  7. Stack height of D.G. Sets above programme and whether as per norms : :
  8. Status of Acoustic Enclosure on D. G. Sets : :
  9. Noise results of DG Sets Monitored during inspection : :
  10. Type & Quantity of Fuel used  
(Separate for each source) : :
  11. Status of Air Pollution Control Devices (APCD) :
    - (a) Required or Not : Required
    - (b) Provided or Not : Provided
    - (c) Detail of APCD provided with detail of all Components. : Trees on road, Ramp
    - (d) Whether Structurally adequate or Not : Adequate
    - (e) Whether operating APCD Satisfactorily : operatory
  12. Whether provided separate flow meters in case of wet scrubber : 1
  13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : NA
  14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : :
  15. Whether provided Sampling arrangements on all stacks /chemneys including DG Sets. : :
  16. General Remarks : :

71

- 3. Whether measuring devices has been sealed :
- 4. Whether maintained the log book for supply of water from all sources & consumption for various uses. :
- 5. Detail of Water Consumption per day/ month
  - (a) Domestic Purpose :
  - (b) Boiler / Cooling :
  - (c) Industrial use (Easily Biodegradable) :
  - (d) Industrial use (Not Easily Biodegradable) :
  - (e) Other :
- 6. General Remarks :

49

49

2

28

D Water Pollution

- 1. Source & processes of Water Pollution including raw water treatment if any :
- 2. No. of outlets for discharge of effluent :
- 3. Quality of Effluent in KLD :
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :

Domestic & Washing of River Bed m

Domestic: 0 |  
Trade: -

Domestic: 18  
Trade: 2

STP                      ETP

- (a) Required or Not :
- (b) Installed or Not :
- (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used :
- (d) Whether structurally adequate or not :
- (e) Whether operating STP/ETP Satisfactorily :
- (f) Whether provided online chemical dosing system/ pH meter :

Report

Notably

3 no of recycle tanks provided But not adequate & discharge water outside the premises i.e into the River. ~~Not adequate~~

operating

- 5. Mode of Discharge of effluent :
- 6. Name of Water recipient body if any :
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization. :

Domestic: Septic tank

Trade: Open Recycle.

1  
ND

- 4  
0.1
8. Status of ZLD as per CPCB directions if applicable : NA
9. Whether provided flow meters on outlet & inlet of ETP/STP : Yes
10. Whether provided separate electricity meter on ETP/STP : Yes
11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. : Yes
12. Status of online monitoring System, if applicable :
13. General Remarks :

### E Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules :
2. Type & Qty. of Hazardous Waste generated : (i) incinerable  
(ii) recyclable  
(iii) disposable for landfill  
(iv) Total
3. Stock-Pile Quantity of Hazardous Waste :
4. Mode of Disposal & treatment of Haz. Waste :
5. Size of Hazardous waste storage site :
6. Display Board for Hazardous Waste at Factory Gate Provided or not :
7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) :
8. Details of Hazardous Waste transported to service provider :

### F Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. : dr
3. Name of insurer agency with date & validity of policy :
4. Whether Hazardous chemicals handling & storage facility is adequate : dr



**Regional Office, Panchkula Region  
Haryana State Pollution Control Board**

SCO 115-116, 1<sup>st</sup> Floor, Sector -25, Panchkula  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbropkl@gmail.com](mailto:hspcbropkl@gmail.com)

No. HSPCB/PKL/2022/ 684  
To

Dated: 30/8/2022

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

Kind Attn: SEE (HWM Cell, HQ)

**Sub: Compliance of closure order of M/s Shri Ram Screening Plant, Vill-  
Manaktabra, Trilokpur Road, District- Panchkula.**

**Ref: Head office closure order No. I/130063/2022 dated 22.08.2022.**

In this regard, Please find enclosed herewith the compliance report along with photographs in compliance of Head office closure order as referred above.

This is submitted for your kind information & further necessary action please.

DA /As above

  
Regional Officer,  
Panchkula Region.



Compliance report of Closure order issued by Head Office / Regional Office vide Order No. I/130063/2022 Dated 22.08.2022. M/s Shri Ram, S.I.,  
Rajpuran

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. I/130063/2022 Dated 22.08.2022 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Shri Ram Sweeney plant  
Manabaha, Rajpuran.

The above said unit has been closed and sealed in presence of Sh. Sudhir Mohan, AEE, Sh. Vikas (Driver) & Sh. Amit, (Peon), Sh. Pardeep, (Peon).

and unit representative Sh. Sandeep (Munhi)  
of M/s Shri Ram S.I.  
on 29/08/22 at 3:30 P.M.

The following components have been sealed:

1. Conveyer-I
2. Conveyer II
3. main belt.
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Sandeep

Signature of Unit Representative.

Sudhir

Signature of the officer of HSPCB



## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com



No. HSPCB/Consent/ : 318505022PANCTO7704755

Dated:23/05/2022

To

M/s :Mahadev Screening plant  
Village Manaktabra Tehsil and District Panchkula  
PANCHKULA

**Subject: Refusal of consent to operate under Water Act, 1974 and Air Act, 1981.**

Please refer to your application no. 7704755 dated 2022-04-25 received in the Board for consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Your above referred application has been examined by the Board and it has been established that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board. Accordingly, Show Cause Notice for refusal of consent under above said Act containing the said shortcoming/ incompleteness was issued by the Board on dated **2022-04-26**. But you have failed to submit the satisfactory reply of the above said show cause notice and submit compliance of the observations. You have failed to take corrective measures the shortcomings and incompleteness in your application as per given below:-

1. Not uploaded the Proof of deposit of required and applicable consent fee (as per schedule available on the web-site [www.hspcb.gov.in](http://www.hspcb.gov.in)).
2. Not uploaded the Power of attorney/authority letter to sign the application.
3. Not uploaded latest Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
4. Not uploaded the Copy of logbook for last 03 months maintained for operation of recirculation tanks.
5. Unit is lying sealed by the Board.

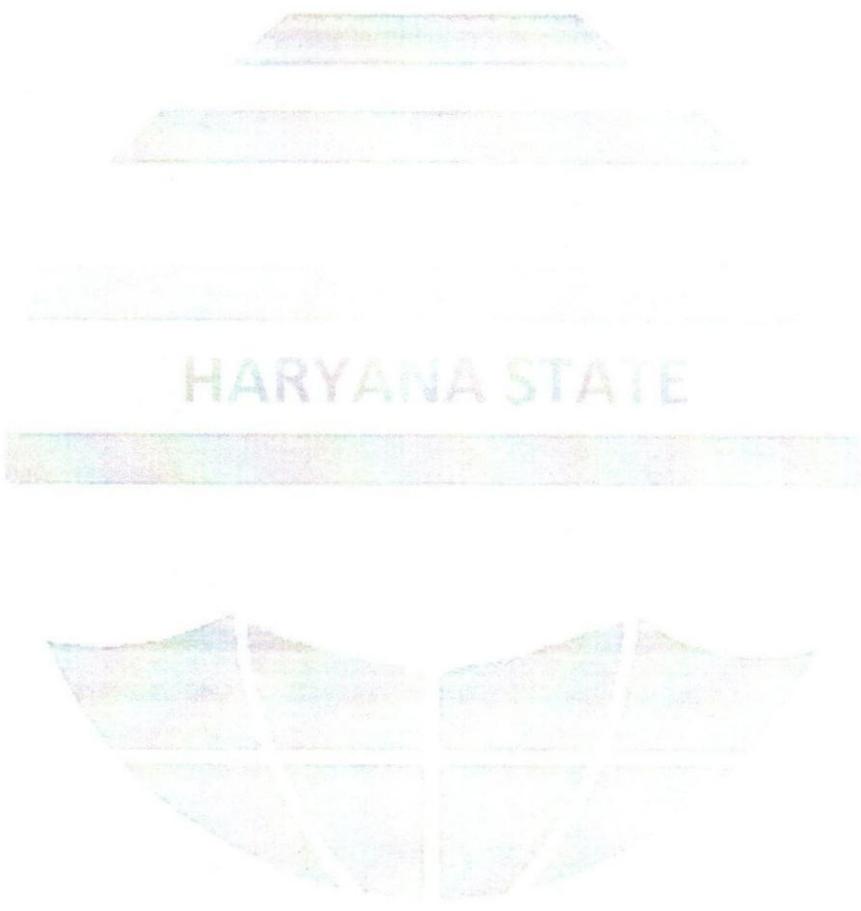
In view of the above stated facts, the consent under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 sought vide your above referred application, is hereby refused due to the above shortcomings / incompleteness.

In future, your unit would be discharging effluent into the atmosphere at your own risk in violation of the above said Act and rendering yourself liable for legal action under section 43/44 of

the Water (Prevention & Control of Pollution) Act, 1974 and section 38/39 of Air (Prevention and Control of Pollution) Act, 1981.

VIRENDER SINGH PUNIA  
Digitally signed by VIRENDER SINGH PUNIA  
Date: 2022.05.23 11:22:41 +05'30'

**Regional Officer, Panchkula**  
**Haryana State Pollution Control Board.**



## Annexure-A

**HARYANA STATE POLLUTION CONTROL BOARD**  
**SPOT INSPECTION REPORT OF THE INDUSTRIES**

- A General Information of unit mal
1. Name & Address of the unit : Mahadev Screening plant  
Rantukla
2. Email id of the unit/occupier :
3. Telephone Nos. :
4. Fax Nos. :
5. Date & Time of Inspection : 11/02/2022
6. Category Unit : Red/Orange/Green
7. Type of Units : 17 Cat./Seriously Polluting/others
8. Size of unit based upon investment cost of Plant & Machinery : Large/ Medium/ Small
9. Name of the representative of the unit with designation present at the time of the inspection : Mr. Sahil (manager)
10. Name of the Directors/partners/Proprietor/Manager/Occupier etc. :
11. Detail of products/by product manufactured (with capacity of installation & quantity per annum) :
12. Detail of Raw Material used (with quantity per annum) : Aggregate & sand
13. Manufacturing Process (in brief) : Rvc gravel
14. Detail of Machinery installed involving polluting process: Screening plant
15. Date of Commissioning of the unit :
16. Status of Consent to Establish : ] As per Rule
17. Status of Consent to Operate : ]
18. Status of Authorization under HWM Rules. : NA
- B Air Pollution
1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height. : NIL
2. Status of online monitoring System (Stacks/ AAQ) if applicable : NA

Sahil

- 80
- 78
3. Details about deviation in the details/ stack of Air emission/ type of fuel if any already provided to Board. : NIL
  4. Detail of Stacks/ Chimneys/ Vents : NA
  5. Whether Height of all stacks/ Chimneys as per norms : NA
  6. Capacity of D.G. Sets : NIL
  7. Stack height of D.G. Sets above programme and whether as per norms : NA
  8. Status of Acoustic Enclosure on D. G. Sets : NA
  9. Noise results of DG Sets Monitored during inspection : NA
  10. Type & Quantity of Fuel used : NA  
(Separate for each source)
  11. Status of Air Pollution Control Devices (APCD) :
    - (a) Required or Not : Required
    - (b) Provided or Not : Provided
    - (c) Detail of APCD provided with detail of all Components. : metal Road & plantation
    - (d) Whether Structurally adequate or Not : Yes
    - (e) Whether operating APCD Satisfactorily : Yes
  12. Whether provided separate flow meters in case of wet scrubber : NA
  13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : NA
  14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : NA
  15. Whether provided Sampling arrangements on all stacks /chimneys including DG Sets. : NA
  16. General Remarks : NA
- C Water Consumption**
1. Sources of water supply : Tubewell
  2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. : Provided  
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3.	Whether measuring devices has been sealed	:	YES
4.	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	YES
5.	Detail of Water Consumption per day/ month	:	
	(a) Domestic Purpose	:	1.0 KLD
	(b) Boiler / Cooling	:	
	(c) Industrial use (Easily Biodegradable)	:	
	(d) Industrial use (Not Easily Biodegradable)	:	30 KLD
	(e) Other	:	
6.	General Remarks	:	
D	<u>Water Pollution</u>		
1.	Source & processes of Water Pollution including raw water treatment if any	:	Domestic & for working of grounds
2.	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3.	Quality of Effluent in KLD	:	Domestic: 0.5 Trade: 30 KLD
4.	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)	:	
			STP                  ETP
	(a) Required or Not	:	Required
	(b) Installed or Not	:	Provided
	(c) Detail of STP/ETP Provided (if required) with detail of all components and technology used	:	3 no. of prestabs but water / lay outside the premises
	(d) Whether structurally adequate or not	:	Yes
	(e) Whether operating STP/ETP Satisfactorily	:	openly
	(f) Whether provided online chemical dosing system/ pH meter	:	NA
5.	Mode of Discharge of effluent	:	Domestic: Spets Tank Trade: Reewiculer
6.	Name of Water recipient body if any	:	Nil
7.	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	NA

Schij

- 8. Status of ZLD as per CPCB directions if applicable : NA
- 9. Whether provided flow meters on outlet & inlet of ETP/STP : Not Provided
- 10. Whether provided separate electricity meter on ETP/STP : Provided
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. : No
- 12. Status of online monitoring System, if applicable : NA
- 13. General Remarks :

**E Hazardous Waste Management**

- 1. Category of Hazardous Waste generated as per rules :
- 2. Type & Qty. of Hazardous Waste generated : (i) incinerable  
(ii) recyclable  
(iii) disposable for landfill  
(iv) Total
- 3. Stock-Pile Quantity of Hazardous Waste :
- 4. Mode of Disposal & treatment of Haz. Waste :
- 5. Size of Hazardous waste storage site :
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not : NA
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) :
- 8. Details of Hazardous Waste transported to service provider :

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. :
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage facility is adequate :
- 5. Remarks :

Signature of the representative of the unit  
Name Designation & Address  
inspection

Sahij

*[Signature]*  
11/02/22  
Signature of the Officer/Officers  
of the Board who conducted the

Name & Designation



Regional Office, Panchkula Region  
**Haryana State Pollution Control Board**  
 SCO-115-116 (1st Floor), Sector -25, Panchkula  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbropkl@gmail.com](mailto:hspcbropkl@gmail.com)

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. I/105336/2022(2) Dated 04/04/22 M/s Mahadev Screening plant, village Manabtabra, Distt Panchkula

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. I/105336/2022(2) dated 04/04/22 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Mahadev Screening plant, Manabtabra, Panchkula

The above said unit has been closed and sealed in presence of Sh. Sushil Mohan, A.E.E., Pandeep VIKAS, Drive and unit representative Sh. Manish Kumar, Munkhi of M/s Mahadev Screening plant on 07/04/22 at 05:10 PM

The following components have been sealed:

1. Main Conveyor 1
2. Tharna
3. Sand screw
4. Small Tharna

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Manish Kumar  
 (8683 809024)

Signature of Unit Representative.

*Manish*

Signature of the officer of HSPCB

*Sushil*



# HARYANA STATE POLLUTION CONTROL BOARD

Plot No. C-11, Sector-6, Panchkula

Phone : 0172-2577870-73, Fax : 0172-2581201-02

e-mail: chmnhspcb@hotmail.com

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REGD. Ad

No. HSPCB/Air-Consent/

Dated : .....

To,

M/s Dinwan Screening Plant  
Raipur Raii  
Panchkula

Sub: Grant of Consent for emission of Air under section 21/22 of the Air (Prevention and control of Pollution) Act. 1981, as amended to date from 1.4.2002 to 31.3.2009

Please refer to your consent application from-1 Recd. through Regional office Panchkula

vide his letter No. 3769 Dated 14/8/08 and subsequent clarification vide letter No. \_\_\_\_\_ dated \_\_\_\_\_

received in this office on \_\_\_\_\_

on the subject noted above.

With reference to your above application for consent for the emission/continuation of emission of S.P.M

\_\_\_\_\_ air pollutions into Atmosphere under the Air (Prevention and Control of pollution) Act. 1981 hereinafter referred as the Act.

M/s. as above

are authorised by the Haryana State Pollution Control Board authorised to act as the State Board for the prevention and Control of Air, Act 1981 under Section 4 to discharge their Air Pollution being emitted out of their factory premises in accordance with the conditions as mentioned below:-

1. The applicants shall maintain good house keeping both within the factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leakproof. In plant allowable pollutants levels, If specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed not be passed through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension platform of specified size and strength fully arrangements, electric connection and also provide sampling ports in stack etc.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of this consent order.

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## 1542613/2021/REGION PANCHKULA

29. The industry shall provide acoustic chambers QW DG sets to control noise pollution and ensure noise level with the permissible limit.
30. The industry shall submit A/R with in 3 months in case of 17 categories and once in 6 months 19 categories L & M and keep all the parameters with in limit.
31. The industry shall submit on site/off site emergency plan.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) rules. 2000.
35. The industry shall install ambient Air station in case of 17 & 19 categories large & medium.
36. The industry shall obtain environmental clearance if applicable as per MOEF notification.
37. The industry shall inform to HO/ RO office immediately by FAX in case of failure. of APCM.
38. In case of by passing the emission, the consent shall be deemed revoke.
39. The industry shall comply all the direction/Rules/Instructions issue time to time by the Board.
40. The above screening plant will comply the provisions of notification dated 4.10.2007 & 23.7.2008.
41. The screening plant will take raw material from legal mines only.
42. The unit will not make any change in its constitution without prior approval of the Board.
43. The screening plant will comply with the direction of the Board issued from time to time.
44. The unit will provide ETP/Recirculation system within 2 months positively as per notification dated 4.10.2007.
45. Unit will shift to a site meeting siting norms within 3 yrs. i.e. upto 22.7.2010 as per notification dated 4.10.2007 amended on 23.7.08.
46. Unit will comply the above conditions within 2 months failing which consent will be revoked and closure order will be issued.

Scientist B (HQ)  
For HSPCB, PKL

Dated: 2-9-08

Endst.No.HSPCB/Air/Consent/ 192

A copy is forwarded to the Environment Engineer Panchkula for the information and necessary action. It is requested to keep a watch for compliance & report if there is any deficiency.

Scientist B (HQ)  
For HSPCB, PKL

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Haryana State Pollution Control Board

Plot No. C-11, Sector - 6, Panchkula.

Phone : 0172-2577870-73 Fax : 0172-2581201-02

e-mail : chmnhspcb@hotmail.com



No.HSPCB/Water Consent/

Dated : \_\_\_\_\_

To

M/s. Diwan Screening  
Plant  
Raipurani Panchkula.

Sub. : Grant of Consent for discharge of effluent under section 25/26 of the water (Prevention and control of Pollution) Act 1974, as amended to date, From 1.4.2008 to 31.3.2009

Please refer to your consent application for the year 2008-2009 received through Regional Office Panchkula vide his letter No. 3769 dated 14/8/08 received in this office on \_\_\_\_\_ on the subject noted above.

With reference to your above application for consent for the discharge of domestic effluent into \_\_\_\_\_ and trade effluent into \_\_\_\_\_ under Water (Prevention and Control of Pollution) Act, 1974 hereinafter referred as the Act. M/s. as above is hereby authorised by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below :-

1. The daily quality of domestic effluent from the factory shall not exceed 100 litres per day.
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 500 litres per day.
3. The industry has been assessed for the purpose of Consent fee with investment cost (land, building, plant and machinery) of Rs. below 25 lacs for the year \_\_\_\_\_ in case the investment cost varies per the annual report for the years duly audited by the Chartered Accountant, the difference of consent/licence fee if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent shall be valid for the period upto 31.3.2009.
5. The industry shall ensure that various characteristics of the effluent remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge into \_\_\_\_\_

*Signature* ✓

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6. The industry would immediately submit the revised from 'B' to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.

In case of change of process at any stage during the year \_\_\_\_\_ the industry shall submit fresh consent application along with the consent fee if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the form 'B' to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

7. The officer/officials of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent is subject to review by the Board at any time.

8. The industry shall apply for consent for the year 2009-10 before one month of the date of expiry of the consent/

9. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

10. Permissible limits for any pollutants mentioned in the consent order should not exceed the concentration permitted in the effluent by the Board.

11. The industry shall pay the balance fee in case it is found due from the industry at any time later on.

12. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.

13. If the industry fails to adhere to any of the conditions of this consent order, the consent so granted shall be automatically lapse.

14. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.

15. The consent under Air (Prevention and Control of Pollution) Act, 1981 should be obtained.

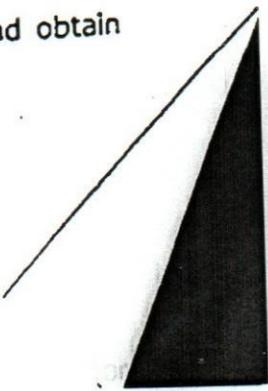
16. The consent being issued provisionally only with a view to accommodates the unit to provide it an opportunity to modify its operations immediately so as to bring them in conformity with the law of the land.

17. The industry shall obtain Authorisation under (Hazardous Waste Management and Handling) Rules, 1989 as amended to date.

18. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.

19. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.

20. The industry is closed temporary own its own, they shall inform the Board and obtain permission before restart the unit.



- 21. The industry shall provide non-leached storage facilities for storage of Hazardous Waste or dispose off same in the common facilities.
- 22. The Industry shall submit A/R once in 3 months in case of 17 categories and 19 categories L&M shall submit A/R once in 6 months.
- 23. The industry shall comply. The Public Liability Insurance Rules, 1991, as ammended to date.
- 24. The industry shall submit Environmental Audit Report once in a year.
- 25. The industry shall obtain Environmental Clearance if applicable as per MOEF Notification.
- 26. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
- 27. In case of bye passing the effulent the consent shall be deemed revoke.
- 28. The industry shall comply all the Directions/Rules/Instructions issue time to time by the Board.
- 29. The above screening plant will comply the provisions of notification dated 4.10.2007 & 23.7.2008.
- 30. The screening plant will take raw material from legal mines only.
- 31. The unit will not make any change in its constitution without prior approval of the Board.
- 32. The screening plant will comply with the direction of the Board issued from time to time.
- 33. The unit will provide ETP/Recirculation system within 2 months positively as per notification dated 4.10.2007.
- 34. Unit will shift to a site meeting siting norms within 3 yrs. i.e. upto 22.7.2010 as per notification dated 4.10.2007 amended on 23.7.08.
- 35. Unit will comply the above conditions within 2 months falling which consent will be revoked and closure order will be issued.

Scientist B (HQ)  
For HSPCB, PKL

Dated: 29-08

Endst.No.HSPCB/Water/Consent/ 190

A copy is forwarded to the Environment Engineer Panchkula for the information and necessary action. It is requested to keep a watch for compliance & report if there is any deficiency.

*[Signature]*  
Scientist B (HQ)  
For HSPCB, PKL

*[Signature]*



**Haryana State Pollution Control Board**

S.C.O. 180, IInd Floor, Sector 5, Panchkula

Phone : 0172-2566286, Fax : 0172-2587962

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No. HSPCB/Water Consent / PR / 2311-12

Dated : 31/9/10

To  
M/s. Diwan Screening Plant  
Tislokpur Road, Renu'pur Rani  
Panchkula

Sub. : **Grant of Consent for discharge of effluent under section 25 / 26 of the water (Prevention and control of Pollution) Act 1974, as amended to date, From 01-04-2009 to 31-03-2010**

Please refer to your composite consent application for the year 2009-2010 received in this office on 10-04-2009 and minutes of the Distt. level committee held on 25-02-2010 vide No. — dt. 29-03-2010 on the subject noted above.

With reference to your above application for consent for the discharge of domestic effluent into Septic Tank and trade effluent into River under Water (Prevention and Control of Pollution) Act 1974, hereinafter referred as the Act. M/s. Diwan Screening Plant, Tislokpur Road, Pan is hereby authorised by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below :-

- The daily quantity of domestic effluent from the factory shall not exceed 1000 litres per day.
- The daily quantity of the Industrial effluent (Process, floor & equipment wash, cooling and need water) from the factor shall not exceed 40000 litre per day.
- The industry has been assessed for the purpose of Consent fee with investment cost (land, building, plant and machinery) of Rs. 12 lakh for the year 2009-2010 in case the investment cost varies per the annual report for the years duly audited by the Chartered Accountant, the difference of consent/licence fee if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
- The consent shall be valid for the period upto 31-03-2010
- The industry shall ensure that various characteristics of the effluent remain within the tolerance limits as specified in EPA Standard and as amended from time to time and not time the concentration of any characteristics should exceed these limits for discharge into River.

6. The industry would immediately submit the revised form 'B' to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.

In case of change of process at any stage during the year 2019-2020 the industry shall submit fresh consent application along with the consent fee if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the form 'B' to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

7. The officer/officials of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent is subject to review by the Board at any time.

8. The industry shall apply for consent for the year ...2010-2011 before one month of the date of expiry of the consent.

9. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

10. Permissible limits for any pollutants mentioned in the consent order should not exceed the concentration permitted in the effluent by the Board.

11. The industry shall pay the balance fee case it is found due from the industry at any time later on.

12. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.

13. If the industry fails to adhere to any of the conditions of this consent order, the consent so granted shall be automatically lapse.

14. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of tree in the vacant area.

15. The consent under Air (Prevention and Control of Pollution) Act, 1981 should be obtained.

16. The consent being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operations immediately so as to bring them in conformity with the law of the land.

17. The industry shall obtain Authorisation under (Hazardous Waste Management and Handling) Rules, 1989 as amended to date.

18. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.

19. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.

20. The industry is closed temporary own its own, they shall inform the Board and obtain permission before restart the unit.

- 21. The industry shall provide non-leached storage facilities for storage of Hazardous Waste or dispose off same in the common facilities.
- 22. The industry shall submit A/R once in 3 months in case of 17 categories and 19 categories L&M shall submit A/R once in 6 months.
- 23. The industry shall comply. The Public Liability Insurance Rules, 1991, as ammended to date.
- 24. The industry shall submit Environmental Audit Report once in a year.
- 25. The industry shall obtain Environmental Clearance if applicable as per MOEF Notification.
- 26. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
- 27. In case of bye passing the effluent the consent shall be deemed revoke.
- 28. The industry shall comply all the Directions/Rules/Instructions issue time to time by the Board.
- 29. The consent so granted will not effect the court cases. at any stage.

no

  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  


Endst. No. HSPCB/WATER Consent / PR /

Date .....

A copy of the above is forwarded to the following for information :

Deputy Commissioner-cum-Chairman, DLC, PKL

  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  




(90)

Annexure-R-31/1

1542613/2021/REGION PANCHKULA



## Haryana State Pollution Control Board

S.C.O. 180, IInd Floor, Sector 5, Panchkula

Phone : 0172-2566286, Fax : 0172-2587962

No. HSPCB/AIR Consent / PR / 2309-10

Dated : 31/3/10

To

M/s. Diwan screening plant  
Tislokpur Road Raipur Rani  
Panchkula

**Sub. : Grant of Consent for emission of Air under section 21/22 of Air (Prevention and control of Pollution) Act 1981, as amended to date from 1-4-2009 to 31-3-2010**

Please refer to your composite consent application for the year 2009-2010 received in this office on 10-4-2009 and minutes of the Distt. level committee held on 25-3-2010 vide No. dt. 29-3-2010 on the subject noted above.

With reference to your above application for consent for the emission/continuation of emission of SPM

air pollutions into Atmosphere under the Air (Prevention and Control of Pollution) Act. 1981 hereinafter referred as the Act.

M/s. Diwan screening plant Tislokpur Road Raipur Rani Panchkula are authorised by the Haryana State Pollution Control Board authorised to act as the State Board for the Prevention and Control of Airs. Act 1981, under Section 4 to discharge their Air Pollution being emitted out of their factory premises in accordance with the conditions as mentioned below :-

1. The applicants shall maintain good house keeping both within the factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leakproof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor be passed through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension platform of specified size and strength fully arrangements, electric connection and also provide sampling ports in stack etc.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of this consent order.

5. The disturbed conditions in any of plant/plants of the the factory which is likely to result increased emission or result in violation of emission standards mentioned in condition No. 7, 9, 15, 24, to ..... shall be forthwith reported to this Board telegraphically under intimation to the Member Secretary, Haryana State Pollution Control Board, Haryana.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that incase of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved Air Pollution Control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided under intimation and approval of the Board.
8. All processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of any untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specifications which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry in carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be altered or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by :-
  - (i) Land disposal of material, care being taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
  - (ii) Compositing in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an affidavit to the effect that the above conditions shall be complied with by them duly attested by 1st class Magistrate/Notary Public/Oath Commissioner.
14. The applicant shall make ensure that the emission of the air pollutant shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 30 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application
17. The applicant shall either :-
  - (a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant has installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - (b) Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of



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electric power to any facilities installed by the application to maintain compliances with the terms and conditions of this consent, the application shall proportionally reduce or otherwise control production and / or all emissions in order to maintain compliance with terms and conditions of this consent.

- 18. There should not be any fugitive emission from the premises.
- 19. The Liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention and Control of Pollution Act. 1974 by this Board.)
- 20. If due of any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
- 21. If the industry fails of adhere to any of the condition of this consent order, the consent so granted shall automatically lapse.
- 22. The consent under water (Prevention and Control of Pollution) Act. 1974 and authorization under H.W (M & H) Rules, 1989.
- 23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria.  
 (i)  $H = 14.Q.0.3$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as K/hr.  
 (ii)  $h = 74 Q^{0.27}$  where particulate matter is emitted  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should not be 30 Mts.
- 24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor receive the applicant from any responsibility. Liabilities of penalties to which the applicant is or may be subject.
- 25. The industry shall maintain the following record to the satisfaction of the Board.  
 (a) The Industries shall install separate energy meter and maintain log book for running of all air pollution control devices or pumps/motors used for running of the same.  
 (b) Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
- 26. The industry shall provide adequate arrangement for fighting the accidental leakage discharge of any pollutants gas/liquids from vessels, mechanical equipment etc. Which are likely to cause environment pollution.
- 27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required.  
 The consent is being issued Provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
- 28. The industry shall provide non-leached facilities for proper disposal of Hazardous wastes.

- 29. The industry shall provide acoustic chambers QW DG sets to control noise pollution and ensure noise level with the permissible limit.
- 30. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months 19 categories L & M and keep all the parameters within limit.
- 31. The industry shall submit on site/off site emergency plan.
- 32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
- 33. The industry shall submit Environmental Audit report once in a year.
- 34. The industry shall comply Noise Pollution (Regulation and Control) Rules, 2000.
- 35. The industry shall install ambient Air Station in case of 17 & 19 categories large & medium.
- 36. The industry shall obtain Environmental Clearance if applicable as per MOEF notification.
- 37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
- 38. In case of by passing the emission, the consent shall be deemed revoke.
- 39. The industry shall comply all the direction/Rules/Instructions issue time to time by the Board.
- 40. The consent so granted will not effect the court cases at any stage.

*llh*  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  
*Kur*

**Endst. No. HSPCB/AIR Consent / PR /**

**Date .....**

A copy of the above is forwarded to the following for information :  
 Deputy Commissioner-cum-Chairman, DLC, PKL

*llh*  
**Regional Officer**  
 Haryana State Pollution Control Board,  
 Panchkula Region, Panchkula  
*Kur*

*DLC*



HSPCB

**Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula**

Website - [www.hspcb.gov.in](http://www.hspcb.gov.in)E-Mail - [hspcb.pk@sifymail.com](mailto:hspcb.pk@sifymail.com)

Tele No. - 0172-2577870-73

**ORDER**

Whereas M/s Diwan Screening Plant Raipur Rani, Distt Panchkula is screening Plant and is polluting in nature under Water/Air Act, 1974/1981.

Whereas as per the provisions of the notification No. No. 16/42/2005-Env.-III dated 04.10.2007 and amended notification No. S.O. 64/C.A.29/1986 S.5 and 7/2008 dated 23.07.2008, every screening plant is required to meet the siting parameters as mentioned in schedule-I. It has been mentioned in the foot note of the amended notification dated 23.7.2008 that existing screening plant shall have to comply with these norms within a period of 02 years i.e. up to 22.7.2010. The period of 02 years has already elapsed on 22.7.2010.

Whereas the Regional Officer, Panchkula Region vide his letter No.HSPCB/PKL/10-11/2415 dated 23.07.2010 intimated that the above said screening plant is not meeting the prescribed siting norms as per the above said Govt. Notifications.

Whereas show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 was issued for 10 days by Regional Officer, Panchkula vide letter dated 13.07.2010, but unit failed to submit the satisfactory reply and thus violating the provisions of above said notifications.

Whereas Regional officer, Panchkula vide letter No. HSPCB / PKL / 10-11 / 2415 dated 23.07.2010 recommended for closure action due to non compliance of the above mentioned notifications under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981.

Therefore, keeping in view of the above facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 It is hereby ordered to close down the operation of the said unit by sealing the plant & machinery alongwith the DG set and disconnection of electric supply with immediate effect.

Dated Panchkula,  
The 29<sup>th</sup> July, 2010

Dr. A.S.Chahal  
Chairman

Endst No.HSPCB/2010/ 2317-20

Dated: 02/08/10

A copy of the above is forwarded to the following for information and necessary action please:-

1. The Deputy Commissioner, Panchkula.
- ✓ 2. The Regional Officer, Panchkula. He is requested to ensure compliance of the above order within 07 days positively.
3. The Executive Engineer (OP) HVPN. Division, Panchkula for disconnection of electricity supply of the unit immediately.
4. M/s Diwan Screening Plant Raipur Rani, Distt Panchkula.

*G. Chahal*  
Environmental Engineer-II(HQ)  
For Chairman

*Kuldeep Singh Mahi*

1542613/2021/REGION PANCHKULA

C.V.Singh/Forwarding



HSPCB

No. HSPCB/PKL/10-11/ 2943  
To

Regional Office  
Haryana State Pollution Control Board

SCO-180, 11th Floor, Sec-5, Panchkula, Haryana-131001, 256224, 253762  
E-mail: panchkularregion@rediffmail.com

Date 6/8/17

The Chairman,  
Haryana State Pollution Control Board,  
Panchkula.

Sub: -Compliance of the closure order of M/s Diwan Screening  
Plant, Village Manaktabra, Tehsil - Raipur Rani, District  
- Panchkula

Ref: Head Office Order No. 9317-20 dated 02.08.2010,

In above reference, it is submitted that the above said Screening Plants was closed on dated 05.08.2010, as per direction of the Competent Authority. The Team includes Sh.Kamaljeet Singh, AEE, & Sh.Naresh Kumar, JEE. The compliance report is enclosed herewith.

Submitted for information & further necessary action please

D.A/ Compliance Report

*Keer*  
Regional Officer,  
Panchkula Region,

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Regional Office



# Haryana State Pollution Control Board

S.C.O. 180, IInd Floor, Sector 5, Panchkula (Hry.) Ph. : 0172-2566286, 2587967

No. HPCSB/PKL/07-08/

Dated \_\_\_\_\_

COMPLIANCE REPORT OF HEAD OFFICE ORDER NO. 2317-20  
DATED 02/08/20 M/s Diwan Scouring Plant, Raipurani  
Pill.

In compliance of Haryana State Pollution Control Board Head Office order No 2317-20 dated 02/08/20  
under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981/under section 33-A of Water  
(Prevention & Control of Pollution) Act, 1974 of M/s Diwan Scouring Plant, Raipurani  
Pill.

The above said unit has been closed and sealed in presence of Sh. Kamraj Singh, AEE  
Nagesh Kumar, TEE, Mehar Singh, PA  
Rajinder Singh, F.A.  
and unit representative Sh. Kuldeep Singh, Mueli

of M/s Diwan Scouring Plant, Raipurani, Pill.  
on 05/08/2020 at \_\_\_\_\_

The following components have been sealed:

1. D.G. set's
2. Screw Conveyer
3. \_\_\_\_\_
4. \_\_\_\_\_

The seal impression on the above components is given as below



The unit has not produced and stay order on enquiry.

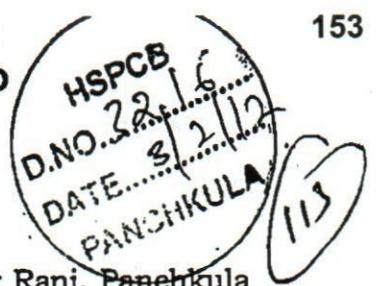
Signature of Kuldeep Singh Mueli  
Unit Representative

Signature of Officer  
HSPCB Panchkula

1542613/2021/REGION PANCHKULA HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA  
Ph- 0172-2577870-73, Fax No. 2581201  
E-mail: hspcbho@gmail.com

**ORDER**



Whereas M/s Diwan Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula was closed vide order Endst. No. 2317-2320 dated 02.08.2010 u/s 33-A of Water Act, 1974 and 31-A of Air Act, 1981 as the mining operations in the state was closed/banned w.e.f. 28.02.2010 and unit not shifted the site where meeting the sitting parameters as per notification 04.10.2007 and 23.07.2008.

Whereas the request of the unit for suspension of closure order has been received through Regional Officer, Panchkula vide letter no. 3735 dated 07.12.2016.

Whereas Regional Officer Panchkula has reported that the unit has applied online for consent to operate on 15.10.2016 and submitted undertaking alongwith performance security of Rs. 50,000/-. The unit has installed 03 no tanks for settling of suspended solid and re-use of water in the process, metalled road and other APCD as per notification dated 10.03.2016. Regional Officer has recommended for suspension of closure order in-view of compliance made by the unit as above.

Therefore, in view of above facts and recommendations of Regional Officer, Panchkula, closure order issued u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 against the above said unit vide order Endst. No. 2317-2320 dated 02.08.2010 is hereby suspended with the following conditions:-

1. The unit will comply with the conditions mentioned in Item No. II of Schedule II of the notification dated 10.03.2016.
2. Unit will obtain CTO under the relevant Acts within the period of operation.
3. The unit will maintain the pollution control measures as per notification dated 10.03.2016 and will comply with the relevant provisions of the modalities dated 23.06.2016 issued by the Government of Haryana, Environment Department.
4. Unit will use raw material procured from legal source only.
5. Unit will submit the Analysis Report within 03 months.
6. In case of non compliance of the above said conditions, further action will be taken.

Dated Panchkula, the

25<sup>th</sup> January, 2017

Endst. No. HSPCB/P/2017/2815

Dr. K.K. Khandelwal, IAS  
Chairman

Dated: 02/02/17

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Panchkula.
2. The Regional Officer, Panchkula w.r.t. his letter no. 3735 dated 07.12.2016.
3. The Executive Engineer (OP) HVPN Division, Panchkula for release the connection of electricity supply of the unit immediately.
4. M/s Diwan Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula.

Sr. Environmental Engineer-I (HQ)  
For Chairman



## HARYANA STATE POLLUTION CONTROL BOARD C-11, SECTOR-6, PANCHKULA

Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkl@sifymail.com](mailto:hspcb.pkl@sifymail.com)

Tele Fax No. - 0172-2577870-73

No. HSPCB/Consent/ : 318505017PANCTOHWM3427365

Dated:08/02/2017

To.

M/s :Diwan Screening Plant  
Manaktabra Raipur Rani  
PANCHKULA

**Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 02/02/2017 to 31/03/2018**

Please refer to your consent application received on dated 2016-10-15 in Regional Officer , Panchkula on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Diwan Screening Plant are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

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8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off.
  - (ii) Composting in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

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23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria:  
 (i)  $H = 14.Q^{0.3}$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as Kg/hr.  
 (ii)  $H = 74.Q^{0.27}$  where particulate matter is emitted.  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.  
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.  
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

**Specific Conditions :**

**Other Conditions :**

1. Unit shall provide 3 no. settling tanks of adequate size for settling of suspended solids in the effluent generated from the process and ensure recycling /reuse of the treated water up to ninety percent in the process.
2. Unit shall construct the metalled road for vehicular movement within the premises.
3. Unit shall provide the green belt i.e. two rows around the premises.
4. Unit shall take raw material only from legal sources.
5. The unit shall stack the raw material , processed material only in the screening plant area.
6. Regular cleaning and wetting of the ground within the premises of the screening plant and road to be done.
7. The owner shall submit proof of the raw material procured from legal source, submit detail of material utilized, production data and duties paid.
8. The unit shall comply with all the directions issued for screening plants as per the notification dt 10.3.2016.

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*



## HARYANA STATE POLLUTION CONTROL BOARD C-11, SECTOR-6, PANCHKULA

Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkl@sifymail.com](mailto:hspcb.pkl@sifymail.com)

Tele Fax No. - 0172-2577870-73

No. HSPCB/Consent/ : 318505017PANCTO3427365

Dated:08/02/2017

To

M/s :Diwan Screening Plant  
Manaktabra Raipur Rani  
PANCHKULA

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from 02/02/2017 - 31/03/2018

Please refer to your consent application received on dated 2016-10-15 in Regional Officer, Panchkula on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s Diwan Screening Plant is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed 2 KLD
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD
3. The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 27.5 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. The consent to operate shall be valid for the period from 02/02/2017 - 31/03/2018
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.  
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

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1. 1. Unit shall provide 3 no. settling tanks of adequate size for settling of suspended solids in the effluent generated from the process and ensure recycling /reuse of the treated water up to ninety percent in the process.
2. Unit shall construct the metalled road for vehicular movement within the premises.
3. Unit shall provide the green belt i.e. two rows around the premises.
4. Unit shall take raw material only from legal sources.
5. The unit shall stack the raw material , processed material only in the screening plant area.
6. Regular cleaning and wetting of the ground within the premises of the screening plant and road to be done.
7. The owner shall submit proof of the raw material procured from legal source, submit detail of material utilized, production data and duties paid.
8. The unit shall comply with all the directions issued for screening plants as per the notification dt 10.3.2016.

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*

(105)

Annexure-R-35



## HARYANA STATE POLLUTION CONTROL BOARD

SCO-180, 2nd Floor, Sector-5,  
Panchkula Ph. 0172-2566286

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 318505018PANCTO4916396

Dated:06/01/2018

To.

M/s :Diwan Screening Plant  
Manaktabra Raipur Rani

Subject: Grant of consent to operate to M/s Diwan Screening Plant.

Please refer to your application no. 4916396 received on dated 2017-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Diwan Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2018 - 31/03/2024
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	27.5
<b>Total Land Area(Sq. meter)</b>	4039.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Bajri Core Sand and Bolders	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.04 KL/day
<b>Raw Material Details</b>	
River Gravel Material	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.

2. Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.

3. Unit will maintain the green belt as per the notification dated 10.03.2016.

4. Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.

5. Unit will maintain settling tank for containment of dust particles and for reusing water in the process.

6. The unit will maintain metalled road within the premises.

7. Unit will deposit balance fee, if due, found at the later stage.

8. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*